Sharma, Shri A. P.

Sharma, Shri Anand

Shukla, , Shri Keshavprasad

Siddigi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, ! Dr. Rudra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shri Vishvajit Prithvijit

•Singh, Shri Vishwanath Pratap

Sukul, Shri P. N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Suraj, Prasad, Shri

Swu, Shri Scato

Tariang ;, Shri Jerlie BL

Thakur Jagatpal Singh

Thakur , Shri Rameshwar

Thangabalu, Shri T

Valiullah, Shri Raoof

Varadaraj, Shri G.

Verma, Shri Shrikant

Verma, Shri Virendra

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Jagdambi Prasad

Yadav, Shri Ramanand

Noes-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN; Now the House will adjourn for lunch upto two only as I have already announced the voting schedule. I am sorry we shall have to complete our lunch within half an hour.

ग्रग सदत को कार्यवाही दो बर्जे तक के लिरेस्थगित की जाती है।

The House adjourned for lunch at twenty-four minutes past one of $\operatorname{th_e}$ clock.

2 P.M

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The House reassembled after lunch at three minutes part two of the clock The Vice-Chairman (Shri Syed Rahmat Ali) in the Chair

THE CONSTITUTION (FIFTIETH AMENDMENT) BILL, 1984

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): The Constitution (Fiftieth Amendment) Bill, 1984. Hon. Minister, Shri P. V. Narasimha Rao.

THE MINISTER OF HOME AFFAIRS. (SHRI P. V. NARASIMHA RAO): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The Proclamation issued by President under Article 358 of the Constitution on the 6th day of October, 1983 with respect to the State of Punjab cannot be continued in force for more than one year unless the special conditions mentioned in clause (5) of Article 356 of the Constitution are satisfied. Although the Legislative Assembly is in suspended animation and a popular government can be installed, yet, having regard to the prevailing situation in the State, the continuance of the Proclamation beyond 5th October, 1984 may be necessary. To facilitate the adoption of a resolution by the Houses of Parliament approving the continuance force of the Proclamation beyond 5th October, 1984, it is necessary to amend Article 356 of the Constitution. It is therefore, preposed to amend clause (5) of Article 356 so as to make the conditions mentioned therein inapplicable for the purpose of the continuance in force of the said Proclamation up to a period of two years from the date of its issue that is, the 6th day of October, 1983. This Bill has been passed by the Lok Sabha on 23rd August, 19*4.

[Shri P. V. Narasimha Rao] In view of this position, I would request the august House to approve the Constitution (Fiftieth Amendment) Bill, 1984.

The Constitution

The question was proposed.

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir, I wonder at the casual manner in which a serious amendment like this which has great importance not only for the present but also for the future polity of our country has been brought forward in this House.

about the prevailing situation in Punjab, as has been stated it has not developed all of a sudden. the last three years it has started developing, and now it has come to its present shape. I fail to understand how the Government has acted during these three years. It came to such a situation where they feel it necessary to amend the Constitution, to smake a serious amendment to the Constitution, to have the writ of the Constitution, run on the State of Punjab. I feel it is a grave political failure of the Government at the Centre and also the Congress-I Government that was Opposition Parties Puniab. The cannot be blamed for what has happened in Punjab. It was total failure of the official machinery that has to be blamed. We from the Opposition, and particularly myself from our party have been insisting from the very beginning that a political solution must be found for solving the Punjab The transfer of Chandigarh tangle and sharing of river waters-all these fundamental issues were agitating the minds of the Punjabi people. We gave our concrete suggestions accordingly for settling the problem. we found that the Centre had not paid any need to our advise and the situation has taken a serious turn and the Government resorted to army action in the Golden Temple.

The Punjab situation was discussed in this House on the White Paper issued by the Government after the army action. But since then House has been kept in dark as to

what is happening in Punjab and what the Government was doing there with regard to the restoration of normalcy in that State. It is not the question of Akalis. I am speaking about the entire population of the Punjab State. It is not only the Akalis who are concerned but the entire population They are concerned about that State. the fate of their State as to what will happen in the near future.

since the army operation in Punjab in the first week of June, almost three months are going to elapse, what the Government have done during these months? What was the political initiative to solve the Punjab tangle? The army action took, place in the first week of June but still the army is deployed not only outside but even in the Golden Temple. The Security Adviser to the Government of Punjab is an Army General which means it is not a civil rule there. It is almost a military rule that is ruling the Punjab State that we are witnessing today for thelast three months.

Sir, why the Governor, Mr. Pandey has resigned after the army operation? Why a new committee has been set up under the Chairmanship of a retired I.A.S, officer to revamp the administration of the State? Why certain changes in the police administration is taking place? All these things have not been reported to the Parliament. It has been kept jn the dark. Now, all of a sudden, the Government come out with an amendment to the Constitution. Now, Sir, what we find instead of taking a political initiative to solve the Punjab tangle, the Government is taking a course which has proved utterly wrong in the past, which has boomranged upon them, which has created contestants. I mean that the Government in order to fight fundamentalism, they are doing it from another platform of fundamentalism. they held Sarbat Recently Khalsa with great pomp and grandeur. With

great glare of publicity, it was held. And there is the "Kar Seva" that has been organised inside the Golden Temple. All I feel is that the Government is taking a new course towards building up an alternative religious autohority to fight the religious authority of the Akalis. (*Time bell rings*). It is only five minutes. Why are you ringing the bell?

THE VICE-CHAIKMAN (SHRI SYED RAHMAT ALI) Only seven minutes are allotted to your party.

SHRI SUKOMAL SEN: How can it be seven minutes? It is a two-hour So, Sir, in the past also— I know the Treasury benches shout if I say this-we found that they tried to build up .an alternative religious authority in Bhindrawale. And Babas are being now again certain inducted for "Kar Seva', ignoring the sentiments of the overwhelming majority of the Sikh population and Sarbat Khalsa is being organised at the behest and patronage of the ruling party. I feel these are again going boomerang. Fundamentalism cannot be fought from another platform of fundamentalism. A secular Government, a secular political party, a secular political outlook can solve all these problems.

Ansther point is why the Government is unable to restore a popular Government in that State. Already the Assembly is there, although in suspended animation. The Congress party is in majority in the Assembly. What is the difficulty in convening the Assembly and forming a popular Government there? It appears to me, and the press reports also suggest, that factionalism inside the Congress party in Punjab is so serious that the Congress Party is unable to find out a Chief Minister who may be accepted by the rank and file, by all sections and groups of the party. Otherwise I do not understand why, despite a majority in the Assembly, during these last three months the Congress party could not find out a Chief Minister and restore a popular Government. After all,

what is the difference? If it is ruled. from Delhi by the President, it means, it is ruled by the Council of Ministers in the Central Government. The same set of officers will be there'; the same set of bureaucrats and employees and police personnel will be there. Nothing is going to be changed in that State. So the failure, of the Government to restore a popular Government in that State is entirely due to internal dissensions of the Congress It has nothing to do with the party. interests or the interests of nation's the population of that State. So, Sir, I feel that the Government is trying to pose this in such a manner that in the prevailing situation, a Government run by the Congress party in that State may not be fruitful in bringing normalcy to the State. If it is true, then it is a political failure of the Congress party. Why should the nation bear the burden and responsibility of this political failure of the ruling party?

Then, Sir, in other States we find that a more serious situation is pre-I mean, if we look at the vailing. north-eastern States like Nagaland, Mizoram, Manipur and so on, almost conditions of insurgency are prevailing Frequently the security forces there. are encountering insurgents. And the insurgents are being helped by some Despite this foreign Governments. recently in Mizoram situation, elections Nagaland, were held and thank God, the ruling party was able to install its Government there. So, if popular Government can be established in Mizoram, Nagaland or Manipur, I do not know why it cannot be done in Then, as regards this parti-Punjab. cular amendment this question came up also, not in the House, unofficially in regard to Assam, during the Assam imbroglio. The question was raised at that time. The point is first it was in Assam, then in Punjab, then another State, then in a third and a fourth State. If in this way we go on amending the Constitution what will

.happen to the Constitution itself and what will happen to the country? In this Article it has been clearly stated that beyond one year if the Government wants to rule a State under President's rule, two conditions are to be fulfilled; a proclamati.on of emergency or a certificate from the Election Commissioner that holding general election is not possible. A certificate to this effect from the Election Commissioner is necessary. But these two conditions do not apply here, because, firstly, there is no proclamation of emergency; secondly, in regard to the certificate of the Election Commissioner, the question does not arise because there is an Assembly already in existence although in suspended animation. Therefore, the second condition also does not hold good here. Then, about amending the particular Article, is it so easy? Is the Article so frivolous that it can be amended in this way time and again? When this Article was incorporated in the Constitution, a great deal of debate took place in the Constituent Assembly. I do not want to quote all those things. But I do want to draw the attention of the House to a particular statement of Dr. Ambedkar about this Article when heat was generated in the Constituent Assembly about having this provision in the Constitution and when so many eminent Members of the Constituent Assembly opposed this Article. In reply to the debate Dr. Ambedkar said:

"The proper thing you ought to expect is that such Articles will never be called into operation and they would remain a dead letter."

Dr. Ambedkar said that such Article should have remained a dead letter. He then went on to say:

"If at all they are brought into operation, I hope the President who is endowed with these powers, will take proper precautions before actually suspending the administration of the province. I hope the first thing he will do would be to

issue a mere warning to the people of that province that things were not happening in the way in which they were intended to happen in the Constitution. If this warning failed, the second thing for him to do would be to order election letting the people of the province to settle matters by themselves."

Therefore, it is only when these two remedies fail that we resort to this Article. This was the clear statement made by Dr. Ambedkar on how this Article should be used so that it is not want only abused by the Government. That is how Dr. Ambedkar had satisfied the Members of the Constituent Assembly who debated on this point. In this background, such a serious amendment has heen brought before Parliament by the Government in a very frivolous way, in a very casual manner. I would like to tell the Government, instead of amending the Constitution which will open the flood-gates of such amendments in future-because, Indian situation is so complex politically; so many States are run by non-Congress Governments, so many things are happening in so many States. In Pondicherry something happened; in Sikkim something happened; in Andhra Pradesh something is happening; and in Jammu and Kashmir something happened,they should try to restore popular Government in the Punjab. My Party has always been for scrapping article 356 of the Constitution because it is creating problems in the Indian democratic polity. This article by its misuse is going to trample down all our democratic norms. It is going to negate the popular verdict and popular wiH of our nation.

So, Sir, instead of amending the Constitution, the Government should try to restore normalcy in Punjab and replace the present administration by a popular rule by your own party which has a majority there. The responsibility for that lies entirely with the present Government.

Another reason for the present stalemate in Punjab is because of keeping the Army inside the Golden Temple. I do not say that the Army should be immediately pulled out of the entire State of Punjab. It may not be possible. The Government should take steps so that by and by the Army is pulled out. As a beginning the Army should be immediately pulled out from inside the Golden Temple.

In regard to religious affairs, political parties or the Government should not take any initiative. They should be left to religious people. If you do not desist from that, I am afraid it will again boomerang.

My last point is that the Government should take the opposition into confidence and discuss with them as to how to meet the present stalemate, how to settle political issue, like handing over of Chandigarh or river waters. They should come to settlement with Akali, also. Otherwise I feel normalcy cannot be restored.

Yesterday, in Chandigarh a plane was hijacked. So the root of terrorism has not been uprooted. It is still there. We do not know what will happen tomorrow. The alienation that has taken place among the community should be eliminated. The Sikh community should feel that in spite of what happened in the past the Government is trying their best to solve their problems. We have been hearing a lot about healing touch. I do not know whether the Indian Parliament has been told what healing touches the Government have given to the situation in Punjab so that the alienation that has taken place is eliminated. But nothing has been done. The Government is only creating more Babas and I feel that these Babas will create further complications.

In the end I would suggest that Punjab's political problems should be solved immediately. For that the

opposition should be taken into confidence and the issues should be discussed with them. Since the Punjab Assembly has been kept in suspended animation, the Assembly should be summoned an^ a Government should be set up. These will restore normalcy in Punjab. By amending the Constitution, you cannot achieve this purpose. Therefore, I oppose this amendment.

SHRI DARBARA SINGH (Punjab): Mr. Vice-Chairman, I will take some time to explain the background. But I am sorry that the time is much limited. Therefore, I will state only some salient points.

हमारे दोस्त ने बहुत प्वाइंटस लाने की कोशिश की, इसलिए मैं अर्ज करना चाहता हूं कि क्यों यह एक्सटेंशन हो रहा है और कहीं इसमें लिखा हुआ नहीं है, न आपकी होम मिनिस्टर ने यह कहा है कि कभी पापुलर गवर्नमेंट बनेगी नहीं →कहीं लिखा है?

बात यह है कि जैसे सिचुएशन है, उस सिचुएशन में यह जरूर हो गया था कि इसको बढ़ा दिया जाए, ताकि कभी भी जब नार्मेल्सी कम्पलीट तौर पर आ जाए, वह उस तरफ चली हुई है, तो उस वक्त हम फैसला कर लेंगे। कोई पापुलर गवर्नेमेंट के खिलाफ यहां नहीं है। लेकिन हालात को देखने की बजाए एक पार्टी का प्रोग्राम नहीं देना चाहिए——
मैं यह अर्ज करना चाहता हूं, क्या है वहां?

ग्राज भी जो वहां हालात हैं, वह यह है कि स्कूल्ज जो बंद किया गया ग्रीर लगातार वह एक कोणिश में रहे हैं—— क्या इनको यह पता नहीं है कि करोड़ों रुपया इस बात पर जाया हुआ है कि उन्होंने चार दफा केनाल को तोड़ा है, देहात भी बहु गये हैं, करोड़ों रुपये की जायदाद ग्रीर फसल ग्रीर खाने की चोजें, [Shri Darbara Singh]

जो श्रापको श्रौर मुल्क के दूसरे हिस्सों को मिलनी थी, वह सारी की सारी तबाह हो गई हैं? यह इनको पता नहीं है मेरे स्थाल में।

उनको इसका ग्रंदाज करना चाहिए कि पंजाब में, राजस्थान में जो पानी की वर्मा वाक्या हुई है, उससे क्या नहीं हुआ है । आपको याद होगा-मैं आपकी वाव:फीयत के लिए कहना चाहता है विः जो बिजली का रोपड का धर्मल प्लांट है, वह आज से छह महीने पहले 210 मेगावाट विजली दे देता, लेकिन यह जो नवसान हुआ है, उसकी वजह से यह लेट होताजा रहा है स्रौर 210 मेगावाट की जो आज कीमत है-कीमत मैं शुमार इस बात के लिए करता हं कि जो लोगों को मिले, जैनेरेट हो, बिजली लोगों को, इण्डरेटी को मिले, और एग्रीकल्चर को मिले, उससे जो पैदावार होनी थी, जो लोगों को फायदा होना था, वह सारे का सारा स्टेगनेट हुआ है।

कीनसी। ऐसी। बात हैं, जिनमें श्रव डेंजर्स इंग्जिस्ट नहीं करते ? इंग्जिस्ट करते हैं।

अाज आपने पढ़ा नहीं कि अमरीका
में उन्होंने दो हजार आदमी इबट्ठे करके
यह के शिश की है, और यह किस की
मदद से हुआ है? वहां हो नहीं सकती
थी यह बात—कि वहां से दो हजार-अढ़ाई
हजार आदमी इबट्ठा किया जाए और
वह कहे खालिस्तान—जिनके दिमाग में
वह बभी नहीं था, उनके दिमाग में डालने
की जिन्होंने के शिश की है, उसका असर यहां
पर लाने के जिए कीन-कीन सी कोशिश
नहीं हो रहीं है।

यह नेगेटिव बात करने से क्या फायदा है--आप इस बात में हमारी मदद के जिए कि हम नार्मेरेसी वहां ला सकें और यहां कि सरवार कोशिश कर

रही है और उसी में कोशिश करते हुए यह बहुत एक पेनफुल डिसीजन लेना पड़ा था और मिलिटरी को वहां भेजना पड़ा। वरना, कौन चाहता था, इन्दिरा गांधी नहीं चाहती थीं, गवर्नमेंट नहीं चाहती थी, कांग्रेस नहीं चाहती थी, वहां की सरकार कतन नहीं चाहती थीं, लेकिन फिर भी करना पड़ाज। तो उसकी बजह है कि वहां पर जो कुछ हो रहा था, उसको दूर करने के लिए--अब सिखी के नुक्ते-निगाह से भी बह बात निहायत जरूरी थी--जो घटनाएं, बुरी बातें यहां हो रही थीं, उसका ग्रापको ग्रंदाज नहीं हो सकता । मैं ग्रव ग्रापको यहां कह नहीं संकता--मैंने कहा था कि हमारी कल्चर है कि कांग्रेस वाले यहां---वह वातें जो बहुत निचले दर्जे की हैं, बहु हम ब्हाइट-पेपर में इसलिये नहीं लाये वरना मुझे पुछिये कि कौन-कौन सी चीजें वहां नहीं हुईं जो दुनिया में बाहर नहीं होतीं, वह ग्रंदर वहां हुई थीं । वह ग्रगर आपके नोटिस में आएं, तो आपके रोगटे खडे हो जाएंगे।

ग्राप क्या समझते हैं कि यह इसलिए कर दिया गया कि सिर्फ मिलिटरी को भेज कर के कोई एप्रिसिएशन लेने के लिए था? बिलकुल नहीं, यह बिलकुल बहुत ही दुखदायी था, हमारे लिए पेनफुल था डिसीजन जो गवर्नभेंट ने लिया है।

कौन कहता है कि गुरुद्वारे को मिसमार कर दिया जाए, कौन कहता है कि मंदिर को मिसमार कर दिया जाए, लेकिन मंदिर में रहने वाले जो लोग थे, उन्होंने गुरु हरगोबिन्द साहब की बेइज्जरी की है—कोई गुरु साहेबान नहीं चाहते थे कि वहां रात के बक्त कोई रहे। यहां पर रात के बक्त, दिन के बक्त, सोना, खाना-पीना, हर किस्म की बुरी बारों जो वहां हो रही थीं, उनको दूर करना किसी का तो काम था। उस बक्त सब ने कहा कि यह ठीक किया है और ठीक किया है;

लो उसके बाद के जो रेपरकर्णस हैं, वह भी तो सहारने हैं--वह सरकार ही सहारेगी, ताकि उसका जो रिएक्शन हो रहा है, जो उसको गलत तौर पर पेश करके सारी दनिया में लोगों को भेज कर के और पैका खर्च करके, उसमें जो बाहर की सरकारें लगी हुई हैं, उनका मुकाबला करने के लिए, ब्राप समझते हैं कि नार्मेल्सी आ गईँ है । नहीं, अभी इसका काफी जो असर है, उसको जाया करने की जरूरत है।

मैं याज भी कहता हूं कि अकालियों की रटेटमेंट कभी यह नहीं ख्राई--छोड दिया उनके कहने पर जो लोग कहते थे कि इनको छोड़ दो, वह इकट्ठे होकर इस बात को तय करेंगे कि कार सेवा करनी है, तो कब करनी है, कैसे करनी है--उन लोगों ने ग्रगर स्टेगनेट किया है सारी चोजों को, रोका है, प्रिवेन्ट किया है इस बात से है कि वे आगे बढ़ नहीं सके। उनकी कोई एक भी स्टेटमेंट नहीं है जो कि यह कन्डैम करतो हो कि जो कुछ वहां हम्रा है वह बुरा हम्रा है। वहां जो कुछ हो रहा है, जो किलिंग हो रही है, स्पोरेडिक इंसीडेंट्स हो रहे हैं, हम उनको घुणा से देखते हैं, कभी उन्होंने ऐसा कहा हो ? यह भी प्रश्न था कि कार सेवा कीन करे? बार सेवा का मतलब यह है कि जब भी कभो गरुद्वारे को कारसेवा हुई, जब भी कभी सरोवर को सेवा होती रही है, जैसे कि 1923 में हुई, 1973 में हुई, ठीक है कि जब भो इसकी जरूरत पड़ी है इस तरह की कारसेवा होती रही है। 1973 में अभी सेवा हुई है, उसको भी साफ करना चाहता हुं कि कौन इसके खिलाफ हैं। लेकिन जो बना रहे हैं ग्रकाल तस्त, उसके लिए भी कहा गया कि इसकी वहां बैठा दिया, उसको बहा बैठा दिया । वह भी बैठा है, कभी जो रास्ते में

रुकावट डालते थे । हमने एक को कहा दो को कहा, सब को कहा और यह मान भी गए और कह भी दिया । खड़ग सिंह ने कहा । जो कहा वह सब कुछ हो गया । उन्होंने कहा कि रास्ता भी बना दो, वह भी बना दिया गया। यह भी कहा गया कि बजर्ग स्नादमी है। लेकिन उसके नीचे के ब्रादमी वैसे हैं जैसे अकाली पार्टी के बहत से नीचे वाले ब्रादमी से सारे इकट्ठे हो कर ऐसी बात करते हैं जो कि बेहदा हो और देश के हित में न हो । मैं यह कहना चाहता हं कि यह कोई ऐसी बात नहीं, यह ग्रमेंडमेंट लाई गई इसके रीजन्ज भी आपको दिए हैं । आज भी जितनी बातें हो रही हैं वहां खरावियां हो रही हैं. कोई टैरोरिस्ट वहां खराबी पैदा कर रहे हैं एक भी अकाली पार्टी के आदमी ने बाहर के जो ब्रादमों बैठे हैं उन्होंने कभी इसे करडीम नहीं किया । करडीमनेशन के वक्त भी नहीं की जबकि गरुद्वारों में लोग मारे जा रहे थे । गुरुद्वारों के बाहर भी जब लोग मारे जा रहे थे. बेगुनाह और मासूम लोगों का खुन किया जा रहा था, उस वक्त भी ग्रावाज नहीं उठाई गई । बल्कि उन लोगों को जो मार कर ग्राते थे ग्रौर उनके खानदानों को सरोपा दिया जाता था कि ग्रापने बहत बढिया बात की है । इसलिए हमें शक है इस बात की कि ये जो ऐसी बातें कर रहे हैं इसका नतींजा क्या होगा । इसका रिएक्शन देखना जरूरी है। इसका ख्याल करें। मैं थोड़ा सा ग्रर्ज करना चाहता हं ग्रीर थोडी सी इसकी वैकग्राउंड भी दे दं। बाबा खड्ग सिंह जी, यह नहीं, बहुत बड़े नैशनलिस्ट हए हैं। उस वक्त जब 1929 में लाहीर में हमारी मीटिंग हुई थी, जब जलसे हुए थे, उससे पहले महात्मा गांधी जी खुद उनके घर पर गए थे ग्रीर उनको साथ में लेकर नेशनलिजम की हवा की 91

तेज करने के लिए महात्मा गांधी जी श्रीर जवाहर लाल नेहरू ने यह काम किया था। मालवं य जी को कौन नहीं जानता ? उन्होंने 1922 में गरु के पास जाकर यह कहा था कि हर हिन्दू जो है वह एक सिख अपने खानदान में बनाए ताकि हिन्दस्तान मजबततरीन बन सके। गांधी जी और ग्रली बदर्ज जो है उन्होंने ननकाना साहब में जाकर अंग्रेजों के खिलाफ जी एजीटेशन हो रही थी उसमें हिस्सेदार वने । इसके साथ ही महात्मा गांधी जी शिरोमणी गरुद्वारा प्रबन्धक कमेटी को फाइनांसियल हैल्प भी करते रहे । वह बात शायद ही कोई गलत कहे। शिरोमणी गुरुद्वारा प्रबन्धक कमेटी की एक जो उनकी रिपोर्ट है उसमें उन्होंने खद दिया हुआ है यह मैं इसलिए कह रहा हं कि उस समय विसी ने इसे ग्रोपोज नहीं किया । लेकिन मैं समझता ह कि अंग्रेजों के वक्त का बनाया हआ जो 1925 का एक्ट है उस एक्ट में यह जो पोलिटिक्स ग्रीर रिलीजियन को इकटठा करके चलाते हैं वहां गजाइश नहीं होनी चाहिए । मैं समझता हं कि हालात के मताबिक यह ऐसी बात चली है। उस वक्त तो ग्रंग्रेज ने ग्रपना पीछा छडाया । उस समय सारे जो कांग्रेस के लीडर जो थे, पंडित जवाहर लाल नेहरू जो थे वे वहां नाभा में गए । उन्होंने कौन-कौन से काम मिल कर नहीं किए? ताकि सिखों को मजबत किया जाए। इस बात के लिए वे मेनस्टीम में रहे। इसलिये लाहीर सैशन में 1929 में उनकी पूरी मदद करने के लिए रेजोल्युशन भी किया । यह भी एक बात है कि महन्त जो थे उनके खिलाफ ननकाना साहब में यह मबमेंट चली थी कि गरुद्वारे को ग्रपवित कर रहे थे । ग्रपवितता के खिलाफ एक जेहाद छेडा था। कनवेंशन जो सिखों की थी उसके खिलाफ वे काम

कर रहे थे । जमीनों पर कब्जा किए बैठे थे। अपना पेट पालने के लिए थे। ग्रीर कितनी करैक्टरलैस बातें करते थे। तो इन सारी चीजों को हटाने के लिए कोशिश को तो सारे हिन्दुओं ने उसका साथ दिया। उनके बुत जो थे, उनके देवता जो थे वे भी हटा दिए हिन्दुओं ने और कोई उसकी बाबाज नहीं उठाई। कहा---इधर कर लेते हैं हम क्योंकि गरुद्वारे ग्रीर इन सब को हम एक मानते हैं। इतनी चीजें होते हुए भी यह कहना कि हिन्दू ग्रीर सिख में लड़ाई क्यों है ? उनमें यह नहीं है बल्कि टेरारिस्ट ग्रीर उन लोगों के दिमाग में यह हो सकता है, जो लोग कमीने तौर पर सोचते हैं, उनके दिमाग में तो हो सकता है। मैं यह अर्ज कर रहा था कि यह सवाल कोई छोटा सवाल नहीं था । गरु तेग बहादर ने क्या कहा लोगों को । उन्होंने कहा कि पंजाब सिफं सिखों की चादर नहीं, उन्होंने कहा कि यह हिन्द की चादर है । ग्राज पंजाब में, गुरु ग्रंथ साहिब में भी बिल्कुल मैंने पिछली दफा भी वहा था कि यहां का "खुरासान तसमाना विःया, हिन्दस्तान डराया ।" हिन्दुस्तान का नांम लिया है, पंजाब का नहीं लिया, सिखों का नहीं लिया ग्रीर विसी का नहीं लिया, उन्होंने हिन्दस्तान का नाम लिया है, उनका जो काम करने कातरीका था, यह था। गरु नानक देव जी ने चार सी जन्म लिए ग्रीर अगर आप पढ़ें, तो पता चलता है कि आसाम से लेकर पंजाब ही नहीं दूसरे मल्कों में जाकर मक्का, मदीना में जाकर उन्होंने लोगों को एक नई करवट लेने के लिए कहा है ग्रीर जो समाज में तबदीलियां लानी चाहिएं, वह लाने की कोशिश की है। कैसे, पैदल गए हैं और ऐसी ऐसी जगह जाकर लोगों को रिफार्म किया है. जो उसमें झाने के लिए तैयार नहीं थे. लोगों को मारते थे, टेरोरिस्ट सारी चीजें करते थे. लेकिन उन्होंने जंगलों में जा-जाकर सबक दिया .

गुरू गोविद सिंह जी ने जो नौ गुरूग्रों का काम करने का मिशन था. उस पर चोखटा लगाया है ताकि उसमें हिफाजत की जा सके । उसमें हिन्द भी हैं, मुसलमान भी हैं, सब कोई हैं। उन्होंने इसलिए यह चौखटा लगाया कि उसमें एक तस्वीर बन जाए कि हिन्द्रतान की एक ही तस्वीर होनी चाहिए और उन्होंने कहा कि मेरे नाम पर कोई सिक्का नहीं चले । उन्होंने यह भी कहा कि हम किसी इलाके पर कब्जा नहीं करना चाहते । ग्रगर बंदा बहादर ने कोशिश की ग्रौर सिक्का चलाया, बेशक गुरू के नाम से चलाया । लेकिन उसका नतीं ग यह हुआ कि सिखों ने उसे रोक कर के एक तरफ कर दिया ग्रीर जल्म के खिलाफ बगावत करके उन्होंने कुछ करने की कोशिश की थी। लेकिन जब यह सिक्का चलाया तो उन्होंने आवाज उठाई ग्रीर उसको एक तरफ कर दिया गया । गरु गोबिद सिंह, जिसके नाम पर श्राज ग्राप लागों का एक्सप्लायट करने की कोशिश करते हैं, उन्होंने ही स्वयं कहा था कि सिक्का मेरे नाम का नहीं होना चाहिए, इलाके का सवाल न हो, उनके लिए हिन्द्रतान सारा था । पटना साहब में उनका जन्म हुआ था, उन्होंने पंजाब में ग्रानंदपुर साहब में आकर काम किया और आखिरी लम्हे जो गुजारे, वह नदीब साहब, दक्षिण में जाकर गुजारे हैं । कौनसा इलाका उन्होंने छोड़ा है, जो हिन्द्स्तान में नहीं आता । इसलिए हिन्दुस्तान की हिफाजत के नाम पर सारे गुरुश्रों ने जो काम किया है, उसको पोलीटिकल तौर पर ग्राज जो काम करने की कोशिश की जा रही है, मैं उसके खिलाफ हूं। पोलिटिक्स में ऐसी कोई जगह नहीं होनी चाहिए । यह धर्म का काम है क्योर यह धर्म झात्मा ग्रीर परमात्मा

The Constitution

का रिश्ता जोडने के लिए हैं, इंसानी घहानी ताकत जमा करने के लिए नहीं। माफ कीजिए । वहां जो गंदगी लाई गई, जो कुछ वहां हथा है हर्रामदर साहब में, वह रोंगटे खड़ी करने वाली बातें हैं। मैं होम मिनिस्टर साहब को नहीं कहता कि वह इसका बयान दें। इसकी मुझे अपनी जातीय तीर पर इल्म है । मैं जानता हं कितनी वहां बेइजाती श्रीर खराबी हुई है, वह वयान के बाहर है । ग्रगर यह दातें अंदर लाते हैं, तो इसकी कहना मिक्किल है। लेकिन हम नहीं बहते कि हमने यह किया है, हमने वह किया है और अगर यह व्हाइट पेपर ग्रीर ब्लेक पेपर करने की कोशिश करेंगे तो हम उसका जवाब जरूर देंगे ग्रीर बेशक सरकार दे, न दे। लेकिन लोगों को ग्रागे बढ़ना होगा इस बात के लिये कि जो कुछ उन्होंने किया है, ग्रन्दर, वह बयान से बाहर है। यही नहीं, उस कृएं से वया निकाला है, उससे यह चीजें मिलीं हैं, लूट का माल मिला हैं, उसमें ट्रांसिमशन जो होती यी पाकिस्तान के साथ और बाहर दूसरे मल्कों के साथ, जिनके साथ मिल कर ऐसे काम यहां करना चाहते थे, मिली है। यह सारा सामान मिला है। यह जाहिर करता है कि उन लोगों का किस तरफ रुख थी। लेकिन यह सारा सामान किसकी गलतो से आया, सामान जमा हुआ। में 40--54 साल ग्रपनो जिन्दगी के से कांग्रेस में काम करता रहा है। पोलिटिकल काम करता रहा है । हमने अपनी जिंदगी में किसी गुरुढ़ारे, मन्दिर में ऐसे फोर्टीफिकेशन नहीं देखें। वह समझने लगे कि हमारा रिलीजन इस लिए बच सकता है कि हम लोगों को मारना शरू कर दें। किसी गुरू ने नहीं कहा, किसी ग्रन्थ में नहीं लिखा। हमारे गरु साहबान ने कहा है, गुरु ग्रन्थ साहत में

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मौजूद है कि हम किसी धर्म के खिलाफ नहीं हैं, हम सब को साथ लेकर चलना चाहते हैं। यह रिफार्मिस्ट मबमेंट था। घमं में कैंस दखल दे रहे हैं ? मैं पूछना चाहता हं कि क्या इन्होंने सियासी ताकत हासिल नहीं की ? सरदार बलदेव सिंह हिफोंस मिनिस्टर थे, सरदार स्वर्ण सिंह फारेन मिनिस्टर ब्राखीर साल तक रहे हैं। सरदार हुक्म सिंह डिप्टी स्पीकर रहे, स्पोकर रहे । हमारी बदकिस्मती थी कि उन्हें चेयरमैंन बना दिया गया पालिया-मेंटरी कमेटी का । उन्होंने मझे पछा. कहने लगे दरबारा सिंह ग्रापके व्युज क्या है सब जानते हैं, आप पंजाबी सबे के खिलाफ है। मैंने कहा मैं पंजाबी के खिलाफ नहीं हुं जो फारमेशन स्नाप कर रहे हैं उस के खिलाफ हं, इस के रिजल्ट निकलेंगे, उस वक्त न पंजाब का डेवलप-मेंट होगा, न पंजाब में हिन्दू-सिख प्राराम से रह सकेंगे, न सरकारें अपने पांबों पर खड़ी होंगीं, वह जल्दो जल्दो गिरोंगी।

🖁 उन्होने कहा, दरबारा सिंह, श्रापक जो ब्यूज हैं हम जानते हैं। मैंने कहा, में भी आपके व्यूज जानता हं। आइ एम सारी दु से—ही इन नो मोर—हा वाज ए फेनेटिक अकालो । सब अकालो पार्टी सं आए हैं। यहां मैं किसी का नाम ल् या में कुछ कहदूं इससे तो ग्राप बाबजेक्शन करेंगे, लेकिन, कांग्रेसी के तौर पर यहां जो आए हैं उनका कितनास्वागत हुआ है वह मैं आज कहनानहीं चाहना। लेकिन क्या यह कह सकते हैं श्रकाली जिन्होंने ये सारे भेजे हैं। सदरदार उज्जल सिंह मा यहां आये, गवनंर बन कर रहे, कई गवनंतर रहे, एम्बेसडर बन कर गए । यह कम बात है ? कामरेड रामकिशन ग्रीर सच्चर को छोड़ कर सारे चोफ मिनिस्टर सिख हुए हैं। कीन सो बात में डिसिकिमिनेट किया गया है सिवाय इस

के कि जब वह जी चाहता है ताकत से निकलते हैं, ताकत में होते हैं कुछ बोलते हैं। तीन साल सरकार इनकी रही, हमारे दोस्त जो बैठे हैं, सामने हिस्सेदार रहे हैं । उस वक्त उन्होंने श्रावाज नहीं उठाई देसाई के पास कि हमारी 45 डिमांड हैं, कौन सी पूरी करते हैं, कौन सी पूरी नहीं करते हैं, सिवाय इस के कि सिर नीचा करके काम करते रहे । तीन साल तक केन्द्र में यह रहा कि इन्दिराजी के खिलाफ निगेटिव काम हुआ। इसी तरह वहां भी हुआ निगेटिव प्रोग्राम उन्होंने चलाया, हमारे कांग्रेसी लोगों के खिलाफ मकदमे दर्ज किए ग्रीर दर्ज कर के यह साबित करने की कोश्रिश को कि कांग्रेसी बड़े खराव है। यहां भा किया, वहां भी किया, लेकिन कोई पोजिटिय काम नहीं किया। मैं ग्राज भी कहता हं कि वावजद इस बात के कि वहां हालात खराब रहे हैं-में प्रपनी बात नहीं कहता-इनर्जी के मामले में हम बहुत छागे गये हैं सारे हिन्द्रस्तान के मुकाबले । एक साल का बजट 440 करोड़ है तो उस में से 199 करोड़ सिर्फ बिजली के लिए दिया है। वह हमार। फर्स्ट प्रायोखिटा है क्योंकि विजली से इंडस्ट्री चलेगी, एग्रीकल्चर चलेगा । उस में बहत काम हम्रा है पंजाब में । लेकिन वह भी वात समझनी चाहिए कि कम्युनलिज्म, फंडामेंटेलिज्म बढ़ाने का काम किन लोगों ने किया ? आज मैं वधाई देता हं सरकार को कि उन्होंने लैंड संजिय का कान्न पास किया। मैं समझता हं कि यह उन पर एक बड़ी भारी चोट हागी और ये कहेंगे कि यह डिस-किमिनेशन है, सिखों के लॉ के खिलाफ है। लॉकी समझ नहीं है। लडकियों को जायदाद न मिल पावे, यहा सवाल उठाते रहते हैं मास्टर तारा सिंह के साथियों ने यहां तक कहा है कि कांस्टो-टयुशन पर हमने दस्तखत नहीं किये। दस्तखत दो ब्रादिमयों ने नहीं किये।

एक सरदार हुकुम सिंह ने नहीं किये और इसरै माननीय जोगेन्दिर सिंह ने नहीं किये। लेकिन ज्ञानी गुरमुख सिंह मुसाफिर, सरदार बलदेव सिंह ने दस्तखत किये थे और उस कांस्टीटवशन की माना था। ग्रगर उस कांस्टीटयशन को नहीं माना था तो फिर स्पीकर कैसे बन गये । हमारे हक्कम सिंह जी पहले डिप्टो-स्पोकर बने ग्रीर फिर स्पोकर बने ग्रीर इस के ग्रलावा वे वहां मेम्बर भी रहे। जो यहां मेम्बर वन कर कांस्टोट्यूशन की हैंल्प लेता रहा उसी की ग्राज वह मुखालिकत कर रहा है, यह कहां तक ठोक है। मास्टर तारा सिंह ने कहा था कि मैं चाहता है कि जो हरिजन सिख बन जायें उन को भी उतनी हैं। सहिलयतें मिलनी चाहिएं कि जो ग्राम हरिजन को मिलतो हैं। लेकिन ग्राज वह उसी के खिलाफ ग्रावाज उठा रहे हैं। उन को समझ नहीं है कि वह क्या कर रहे हैं। ग्रगर वह ग्रक्ल की बात कर सकते तो अच्छा होता । लेकिन वह तो हर काम हो अकल के खिलाफ करते हैं। मैं यह अर्ज करना चाहता हूं कि यह इस लिये नहीं लाया गया है कि हम कोई एक्सटेंशन लेना हो चाहते हैं । यह कोई नहीं चाहता, लेकिन हालात की मजब्रियों के कारण यह दिल लाया गया है।

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एक बात बार कह कर मैं वैऽता चाहता हूं। मैं अपनो अपोजीयन पार्टियों से अपोज करना चाहता हूं कि हम क्यों न फंडामेंटिलिज्म के खिलाफ लडें। जो उस के लिए काम करना चाहते हैं उन को हम छोड़ें। देश में जो रीजन के आधार पर या अपनी कम्युनिटी के तौर पर या मजहब को ले कर सरकार बनाना चाहते हैं उन के खिलाफ हम आवाज उठावें। हम देश के डवलपमेंट के लिये काम करें, न कि तोह फोड़ के लिये। इस लिए मैं चाहता हूं कि इस बात पर हम सब इक्ट्रा हो जायें। हम को कम्युनिजम के खिलाफ 1067 RS—4.

लड़ना है। जहां कहीं यह हो वहां लड़ना है और अगर इस बारे में ग्राप को हालात समझने हों तो ग्राप हमारे पास बैठें। मैं ग्राप को बता सकता हं बहत सी बातें। यहां हमारी बहुत सी वहिनें बैठी हैं। उनके सामने में सारी बातें नहीं करना चहता । जो गुजरा है उसके बारे में यहां मैं कुछ नहीं कहना चाहता। यहां पालिया-मेंटरी तौर पर मैंने अपनी कुछ बात आप के सामने अर्ज की है। इस लिए पंजाब के हालात को, मजहबो हालात को समझ कर फिर उस के खिलाफ कुळ कहें । हम देखेंगे कि उन की डिमांड क्या थी। उन की डिमांड थी कि उन की पानी चाहिए । पानी किस के लिए दो । जो बडे-बडे पयुडल हैं वह तो पानी काट लेते हैं। नहरों को काट लेते हैं। लेकिन उस की छोडिये । लेकिन फिर भो पानी के लिए हमारी प्राइम मनिस्टर ने कह दिया कि हम इस मामले को भेजते हैं किसी रिटायर्ड जज के पास, इस के लिए कमेटी बना कर ग्रीर वह इस पर फैसला कर देगा । इस के साथ हो चंडीगढ़ का मामला है। मैं फिर रिपीट करता है कि चंडोगढ़ का कंस्ट्रकशन हुआ था इस लिए नहीं कि वह पंजाब के साथ जाय । उस समय एक यनाइटेड पंजाब था। उसका हिस्सेदार हरि-याणा भी है। मैंने इस के लिए जो तजबोज दो थो वह यह है कि हरियाणा के साथ जो गांव लगते हैं वह उन को दे दिये जायें। हम नहीं चाहते कि फाजिलका ग्रीर श्रवोहर पंजाब से श्रलग हो जाये. लेकिन चंडोगढ पंजाब को मिलना चाहिए इस के बारे में सोचा जा सकता है। लेकिन सोचे कीन ? अया वे कि जिन्होंने तमी इस अगडे को खत्म करने की कोशिश कभी नहीं की ? यहां से बात मान कर गये और वहां मिडरवाले ने यह कह दिया कि तुम कौन हो फैसला करने वाले और उसके बाद ही उन्होंने कहा कि हम ने कुछ माना नहीं। यहां से मान कर जाते हैं और बहां

[Shri Darbara Singh]

जा कर मकर जाते हैं। तोहडा साहब प्रेसीडेंट हैं। वह प्रेसीडेंट बने रहने के लिए हर बात को मानने लग गये थे और उस का नतीजा हम्रा कि फौज को वहां जाना पड़ा। मैं अर्ज करना चाहता हूं कि अपो-जीशन को पहले पंजाब के बारे में सारी बातें समझ लेनी चाहिए । पार्टी के नवते-निगाह से खाप को अपना बोट देना हो तो दूसरी बात है, लेकिन देश को कायम रखने के लिये, इस की हिफाजत के लिए ग्राप को इसे मानना चाहिए ताकि हम इक्टठा हो कर चल सकें।

THe Constitution

डा० शान्ति गी० पटेल (महाराष्ट्र) : प्रेसी डेंट रूल के पहले दरवारा सिंह जो की जो बात चल रही थी उसके बारे में वह बता दें।

उपसभाध्यक्ष (भी संयद रहमत अली): ग्राप उनसे मिल लीजियेगा बाद में।

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Vice-Chairman, Sir, it is a well-known fact that former Minister of External Affairs and our present hon. Minister for Home Affairs, Mr. Narasimha Rao, is in a position to understand exactly what the Article 356 is. It is a well known fact that there were persons who supported the article 356 and also there were persons who opposed this article 356. Knowing fully well what is going to happen on the floor of the House by the time the vote fs taken, our Home Minister is very happy to see how the present amending Bill is going to be passed, but as a person who knows something about article 356, I can say that when the article 356 was being discussed in the Constituent Assembly the asked what exactly they were going to do this article. So many eminent lawyers, so many members opposed this article while some of the members did support it. If I remember correctly, by

the time this article was framed, there was a very big argument and one gentleman asked, is it necessary to include article 356 in the Consti-Pandit Jawaharlal said, when the world is in turmoil, when you are passing through a swift period of transition, what is applicable today may not be applicable tomorrow. What we do today may not be applicable tomorrow. We can do so many things today but by the time the Constitution is framed circumstances may be quite different. I do not know why after 34 years of our Constitution it is necessary for us to discuss this article 356 and to amend this article to extend the President's rule in Punjab, that too after the expiry of one year period. Sir, out of 395 articles of the Constitution, 356 has been used for more than 75 times. I do not say that the Indian Constitution is a Gospel. It can be changed looking to the circumstances. But we have to consider one thing. What is the exact purpose being served by this article 356? We say it proudly, as far as my party AIDMK is concerned, we are completely opposed to article 856. On so many occasions, in different places we have pointed out that article 356 should be completely erased or removed from the Indian Constitution. But whatever the case may be, article 356 has been used on more than 75 occasions. The same friends who say that article 356 should not be used, just three or four years back, when opportunity arose, they said that arti" cle 356 should be used to remove this Government. There are persons who say that article 356 should not be used for Punjab, but the same persons say that article 356 should be used to topple Tamil Nadu Government. There are persons who say article 356 should not be used for Jammu and Kashmir or any other State, the same persons say that this article should be used for toppling Karnataka Government. They don't want to use it for Maharashtra but they want to use it for Tamil Nadu. When that is the case, the purpose of this article 366 seems to be to use it for

political purposes, to use it to accomplish certain things. Between 1950 and 1984 we have used article 356 ior more than 75 times. Ii I remember correctly and accurately, a Member of Parliament from our Tamil Nadu, Shri Murasoli Maran, very conveniently quoted Supreme Court Judge when Tamil Nadu Government was toppled along with eight other State Governments. When nine States were toppled in 1980, he has quoted the Supreme Court Judge, stating that if a party has secured more seats in the State Assembly but not in the Parliament or vice versa and forms a Government, the other Government should automatically resign. In other words, I can say, in Tamil Nadu if a party had secured more votes as far as Parliament elections are concerned and if it fails to secure majority for Assembly seats, tlie persons of that party who have been elected for Parliament seats should resign. Similarly, if they secure more votes in Parliament, but the ruling party in the State is different, they should resign because the mandate of the people is different. So, even a Supreme Court Judge has said that it a particular party in the State Assembly elections is not in a position to get majority, it should resign irrespective of the previous election results. That is what they have said. I want to know one thing. In the year 1980 the same Congress Party came to power. My party in Tamil Nadu was completely defeated. We had lost fully in parliamentary elections. But within three months we came into power. I want to pose a simple question to Mr. Narasimha Rao: were the Members of Parliament from Tamil Nadu in a position to resign their parliamentary seats? No, they were not in a position to

SHRIMATI PRATIBHA SINGH (Bihar): What is he saying?

SHRI R. RAMAKRISHNAN (Tamil Nadu): He is asking a question.

SHRI R. MOHANARANGAM I am not going to accept

that judgement because over the past 30 years, one by one we have seen the same ruling party having failed to achieve a majority in municipal elections, gets the same in the Assembly and Parliamentary elections. So that cannot be taken into consideration.

Sir, I want to quote the Indian Constitution. It has been said in this Bill:

"Provided that in the case of the Proclamation issued under clause (.1) on the 6th day of October, 19^3, with respect to the State of Pun jab, the reference in this clause Io 'any period beyond the expiration of one year' shall be construed a? a reference to 'any period beyond the expiration of two years'".

Now you are changing "one year" to "two years". Clause 5 of Art 366 very clearly says that where you have to go beyond one year limit and if at all you want to go beyond the one year limit, there should be two reasons. One, a proclamation of Emergency is in operation in the whole of India or, as the case may be, in the whole or any part of the State. And, two, the Election Officer should come forward stating that it is not proper time for them to conduct the elections because the situation is such. But we have not mentioned anything here. So considering all these things, considering the entire points and while we consider that Article 356 is the unwanted wheel of the coach—not only the unwanted wheel but the fifth wheel of the coach which is not necessary— I am of the view that Article 856 should not be used for this particular purpose. You can dissolve the Assembly. You can ask the President to just introduce emergency and then you can ask the President to rule the State as far as he could. But here the Assembly was not dissolved. And you are asking the President to continue for one more year in the name of emergency and all these things. I am completely opposed to Article 356. But my point is,

[Shri Mohanarangam] considering the present situation of Punjab, I ask the question whether it is possible to conduct the elections there. We are not in a position conduct elections. We have seen what has happened there. A Deputy Inspector General of Police was shot dead when he came out of the Gurdwara, thousands and thousands of persons have been killed and murder-So we are not in a position to conduct the elections. So in any other form you may have introduced this Bill. But you have introduced in the name of emergency. So, Sir, I feel on behalf of my party that even though we feel that Art. 356 should be removed from the Indian Constitution, considering the present situation in Punjab, we support this Bill. For me country is number one. I am for the country. When I "country" I mean the citizens When I say of India from the lofty peaks of the Himalayas to the sacred shores of Kanya Kumari. We as citizens of India, considering the interests and importance of this country, considering the unification of the country, the unity of this country, we support this Bill, even though I personally oppose Art. 356 of the Constitution.

श्री सत पाल नितल (पंजाब): जनाव वाइस-चेयरमैन सहाव, हमारी पार्टी की ग्रोर से सरदार दरवारा सिंह जी ने काफी बातें कह दी है। मैं उनको दोहराना नहीं चाहता हूं । एक बात बिलकुल साफ है कि यह अमेंडमेन्ट जो रखा गया है, इसका मकदस यह निकालना या इसका मतलब यह निकालना कि हम पंजाब में पोपलर इल को फिर से लाता नहीं चाहते है, बिलकुल गलत है। इस वक्त वहां पर जिस किल्म की हालत चल रही है वत किसी से भी भूली हुई नहीं है। कल ही वाकाया है, कुछ नव-जवानों 3 P.M. ने हमारा एक हवाई जहाज हाईज क किया। कुछ हफते पहले हमारी नहर जो है उसको जनह-जनह से काटा गया । एक बार नहीं कई बार

काटा गया । इसका एक ही मकसद था कि किसी तरीके से इस देश में ग्रीर खासतीर पर पंजाब के हिस्से में ऐसे हालात पैदा किये जायें ताकि दनिया को बताया जा सके कि देश के जो हालात हैं वह ठीक नहीं हैं, दुरुस्त नहीं हैं । ग्रामी ऐक्शन के बाद ग्राज तक ग्रेपोजी-शन के बढ़ नेता, अपोजीशन की वे पार्टियां जिल्होंने ग्रामी ऐक्शन का स्वागत किया था, ग्रामीं ऐक्शन को सपोर्ट किया था, हालांकि प्रधान मंत्री जी ने यह कहा था कि मेरी सरकार को यह ऐक्शन वहत ही द:ख के साथ ग्रीर बहुत ही मजबूरी के साथ लेना पड़ रहा है और अपोजी-शन पार्टियों ने, एक ग्राप को छोड़ कर करीव-करीब सभी ने इस बात का स्वागत किया था। जैसा कि अभी अना डो॰ एम० के० के नेता ने घुमाफिरा कर 356 धारा का आखिर में हवाला दे दिया लेकिन देश में सारी सुरते हाल को पेशे-नजर रखते हुए यह अभेडमेंट जो सरकौर की तरफ से रखा गया है इसकी सपोर्ट किया है। इसी तरीके से, मैं कहना चाहता हुं कि सारी पोलिटिकल पार्टियों ते मिल कर कहा था कि पंजाब बच गया, देश बच गया। अगर देवा जाय तो यह सिर्फ पंजाब की बात नहीं है । पंजाब में कुछ ग्रभाली, जिनको कि एकिस्ट्रीमस्ट या टेरोरिस्ट कुछ भी नाम दे दीजिये उनकी तरफ से यह हुना कि पंजाब में उनकी जो नीति रही उसके कारण कई मासून लोगों की जानें गई, ऐसे निहत्ये लोगों की जानें गईं, जिनका कोई कस्र नहीं था, छोटे-छोटे बच्चे, ग्रीरतें, बढ़े सब को निशाना बनाया गया ग्रौर सब की जानें ली गई । उनका कसूर यही था कि वे एक मजहब को मानते थे। और यह सब हुआ गृरु का नाम लेकर। जिस गृरू तेगबहादुर ने ऋपने प्राण दे दिये धर्म को रक्षा के लिये, मानवता की रक्षा के लिये, इंसानियत की रक्षा के लिये, उसके अन- यायियों ने उसका नाम लेने वालों ने यह काम किया जो कि गुरू की शिक्षा के खिलाफ था। अपोजीशन के कुछ भाई यहां बैठे है । ग्राज मैं कुछ कड़वी बात नहीं कहना चाहता । लेकिन उनको भी पता है, सारे देश को भी पता है कि ये लोग वहां जाते थे गोलडन टैम्पल में जातं थे, वहां फोटिफिकेशन हम्रा, वहां पर हथियार इक्टठे किये गये, लोग छिपे हुए थे, किलाबन्दी हुई थी लेकिन अपोजी-शन के लोग सार्टिफिकेट यह देकर धाते थे कि ग्रंदर कोई छपा नहीं है, न वहां कोई एक्स्ट्रीमिस्ट है और न कोई किला-बंदी है। हो सकता है कि ये मिंडरावाले से डर कर इस तरह का सार्टिफिकेट देते थे या उसके साथ मिल कर पंजाब में सियाशी खेल खेलना चाहते थे । क्या ग्रापको पता नहीं कि ये लोग जाते ये ग्रीर सार्टिफिकेट देकर आते थे। धहां एन० जी० गोरे गये । उनके साथ ग्रीर भी नेता गये, सुत्रमण्यम स्वामी गये । एक बार नहीं कई कई बार जाकर एक-एक, दो-दो, तीन-तीन दिन वहां विश्राम करने के बाद प्रेस कान्फ्रेंस बुला कर उन्होंने कहा कि यहां कोई एक्स्टीमिस्ट नहीं है. यहां पर कोई हथियार नहीं है। यहां जो कुछ हो रहा है यह सब सरकार करवा रही है। इससे बढ़ कर कष्टदायक बात ग्रीर क्या हो सकती है कि वसें रोक ली जायें भीर उसमें बैठे हुए एक विशेष धर्म के लोगों से कहा जाय कि तुम उतर जायो थीर उनको उतार कर उनको गोली से भून दिया जाय, मार दिया जाय। यह भी नहीं देखा जाता था कि उनका कोई कसूर भी है कि नहीं है। यहां पर कुछ ऐसे भी लोग हैं जो सरोपा लेने के लिये वहां गये ग्रीर उनको यह सर्टि-फिकेट दे दिया । ये जो धकाली नेता हैं वे कई बार यहां आर्य, कई बार उन्होंने प्रधान मंत्री जी से बात की । कितनी बार वे आये, यहां कैंबिनेट कमेटी

की मीटिंग हुई थी, उनसे बात हुई यहाँ हो करके जाते ये लेकिन ग्रम्तसर में जाकर उसकी डर के मारे मकर जाते थै कि हमारी कोई वात नहीं हुई । कोई भी चीज ले लीजिये, चाहे पानी का मसला हो, चाहे चंड़ीगढ़ का मसला हो ग्रीर चाहे टैरीटरी का मसला हो, प्रधान मंत्री जी ने अपनी तौर पर, ये जो अपोजीशन पार्टीज के नेता लोग यहां बैठे है उनकी अपोजीशन के बावजद कहा ि गरूबाणी का पाठ रेडियो पर होना चाहिए और उन्होंने इसको मान लिया । लोगों ने यह कहा कि इससे दूसरे धर्मी के लोग भी ऐसी बात उठा सकते है। लेंकिन प्रधान मंत्री जी ने कहा कि जो गुरुवाणी है वह सब की वाणी है, इसमें राम भी है और रहीम भी है, इसमें कृष्ण भी है ग्रीर इसमें ग्रल्ला भी हैं। इसमें भगवान के सब स्वरूप मीजद है, इसकी बाणी झाल इण्डिया रेडियो पर ग्रानी चाहिये, इसमें कोई हर्ज नहीं है। सारी की सारी धार्मिक बातें जो प्रधान-मंत्री जी ने मानी थीं उनको भी लाग नहीं करने दिया गया । वहां पर प्रचार करने के लिए कोई यन्त्र नहीं लगाने दिये गये गोल्डन टेम्पल में । एक जवान से एक ही बात करनी चाहिये। सी० पी० एम० के हमारे नाई ने कहा कि पापूलर हक्मत बनानी चाहिये दूसरी तरफ कहते हैं कि हवाई जहाज को एक्सट्रीमिस्ट्स उड़ा कर ले गये हैं। मैं उन से पूछना चहता हं आप पहले अपना मन टटोल कर पुछ लीजिए आपका मन ग्रीर दिमान या कहना चाहते हैं। मन एक बात कहता है और दिमाग एक बात कहता है इसको आप एक जगह कर सी। जब ग्रापको पोलिटिकल मरेंसलत नजर आती है तो कोई बात कहते है जब कमी-कभी आपको देश का ध्यान आता है तो सच्ची बात निकल जाती है । पंजाब के हालात जो हैं उनके पेशेनजर सरकार को

[श्री सत पाल मित्तल]

यह तय करना, तय कर के इस अमेंडमेंट को लाना यह निहायत सही फैसला है नहीं तो कल को आप ही कहते पंजात के हालात और खराबियों के पेशेनजर जहां पर पापुलर सरकार नहीं बन सकती थीं तो आपने पालियामेंट के इस इजलास में इसकों अमेंड क्यों नहीं करवाया।

[श्री उपसमायित पीठासीन हुए]

उपसभापति महोदय, सरकार ने यह अमेंडमेंट इसलिए लाया है ग्रगर खदा न ारे ऐसे ही झालत चलते रहे जैसे कि प्रब हालात हैं ऐसे ही एक्सट्रीमिस्टस ग्रीर टेररिस्ट जो हैं जो इस वक्त पंजाव के अपन के साथ खिलवाड़ कर रहें हैं पंजाब की शान्ति को बरबाद कर रहे हैं पंजाब के विकास का विनाश कर रहे हैं अगर इसी तरह से हालत चलते रहे तो हम को कुछ ग्रीर देर जब तक हालात को काब नहीं किया जाता उनसे निपटा नहीं जाता है तो उस वक्त तक पंजाब में ऐसे हालात के पेशेनजर यह जरूरी नहीं है कि वहां पापूलर गवर्नमेंट बने, ऐसी सुरत में 6 ग्रक्तूबर से पहले पहले किसी ऐसे अमेंडमेंट को लाएं जो कि निहायत अक्लमन्दी और दानिशमंदी की वास थी जो सरकार को करनी चाहिये थी जो सरकार ने की लेकिन इसका मतलब खद ही निकाल लेना सरकार चंकि यह ग्रमेंडमेंट लाई है इसलिए जरूरी ्हो गया है कि पंजाब में पापूलर सरकार नहीं बनेगी, यह गलत बात है । यह समझ कर चलना अपोजीमन का, यह विलकुल गलत बात है। जो देश की सुरतेहाल के पेशेनजर सही फैसली होगा वह पंजि में किया जाएगा, इसलिए द्यापको इस में शामिल होना चाहिये। आपने हीर्लिंग टच की बात की है. हीलिंग टच के लिए प्रधान मंत्री जी ने कितनी ग्रपीलें कीं, कहा कि ग्रकाल तखत

जो है डेमेज हुआ है जो कि किसीकी मंशा नहीं थी। वह डेमेज भी कैसे हम्रा सब को इल्म है कि किस तरीके से वहां बारूद था, सिक्का था, गोलियां थीं। कहा जाता है कि जब लोग चलते थे तो 6-6 इंच पांव जो थे जो गालियों के छर्रे थे बज्ड उनमें घस जाते थे, इतनी गोलियां वहां से चलीं थीं । ग्राप यह अन्दाजा लगाएं कि कहां से गोलियां आई, किस देश से छाई, किस सरहद से वह गोलियां आई यह कहने की जरूरत नहीं। ब्राप जानते है। ब्राप में से कुछ लोग ऐसे हैं जो इन से सरोपा ले कर ही नहीं आते जो विदेश में जा कर के भी वहां के राष्ट्रपति से मिल कर कहते हैं कि उनकी कोई मंशा नहीं है कि हिन्द्स्तान के प्रति कोई उन के मन में बैर नहीं है, कोई इस किस्म की भावना नहीं है । यह सार्टिफिकेट सिर्फ ग्रम्तसर में ही नहीं देते यह लाहौर में देते हैं। ऐसे ब्रादमी बैठे हैं जो सार्टिफिकेट बांटते फिरते हैं कभी अमरीका को, कभी पाकिस्तान को । उनके दुमछल्ले जो सी व ब्राई व एवं के एजेंट हैं हिन्दस्तान में घम रहे हैं जो हिन्दस्तान को डिस्टेबलाइज करना चाहते हैं जो नहीं चाहते कि यह देश गांधी ग्रीर नेहरू का देश ग्रमन ग्रीर शान्ति का पैगाम देने वाला देश है जिसकी नेता प्रधान मंत्री इन्दिरा गांधी जो संसार के 113 देशों की नेता हैं वह नेता ग्रमन ग्रीर तवाही के दरम्यान एक सुदढ स्तम्भ वन कर खडी हुई हैं। जो यह नहीं चाहाते कि संसार में अमन हो. हिन्द्स्तान को वे कमजोर करना चाहते हैं मैं कह देता हं कि यह छोटी बात नहीं है । पंजाब की बात नहीं किसी गरु-द्वारे की बात नहीं, किसी मन्दिर की बात नहीं बात यह है कि इन्दिरा गांधी मजब्त रहे, हिन्द्रतान मजब्त रहे, यह देश ग्रमन का ग्रमल उठा कर सारे संसार को रोशनी दे। जिन ताकतों को यह

मंजूर नहीं है वह कभी खिलवाड़ कर रहे है पंजाब में कमी ग्रासाम में करते हैं। मैं ग्रपने ग्रपोजीशन वाले भाइयों को कहना चाहता हं कि इस जाल में मत फसों। जो जाल फैलाया जा रहा है सिकं ग्रपने सियासी फायदे के लिए देश की बरबादी का कारण नहीं बनना चाहिये ग्रीर मैं अयोजीशन पार्टियों को निमन्त्रण देता हूं कि देश की एकता, देश की अखण्डता और देश को मजबूत करने के लिए सब को मिल कर प्रधान मंत्री जी के साथ खडा होना चाहिये ग्रीर इन शब्दों के साथ मैं यह जो अमेंडमेंट है इसकी पूरजोर ताईद करता हूं स्रीर समझता हूं कि यह वक्त की पूकार है। हमारे होम मिनिस्टर बधाई के पात हैं जो यह अमेंडमेंट ले कर के आए हैं। इतने कदों के साथ मैं ग्रापका मुक्रिया ग्रदा करता हं।

The Constitution

MR. DEPUTY CHAIRMAN: Dr. Shanti Patel.

DR. SHANTI G. PATEL: Mr. Deputy Chairman, Sir, we are considering the Bill which seeks to amend the Constitution particularly article 3S6 and in respect of the sub-clause (5), provision which lays down the period for which the President's rule can be had.

Sir, any change in the Constitution needs to be considered very seriously and should not be made frequently and lightly. Even in this case it is much more so, because article 356 is the basis of the federal structure that we have in our Constitution under which we are governing this country. That is why it is very necessary that whenever we think of this particular Article, its various provisions and even the application of this Article, we have to think very seriously.

Sir, as it has been said, and it was . .said at the time of adoption of the

Constitution, that this is one thing which might come in the way of democratic working, autonomous working of the various States. Sir, this is something which seeks to restrict the functioning particularly autonomous functioning of a State—and that is why there were persons who had advocated at that time and are advocating till now that this Article should not find any place in the Constitution. I am one of those who do not find myself in agreement with that proposition. But I would certainly like to plead! with all emphasis that it should be very rarely and exceptionally used. If President's rule has to be there inevitably, it has to be there only for the shortest possible period. There is to be the way in which the provisions of this particular Article needs to be implemented. Sir, what do we find here? Here, it has been stated ia the Statement of Objects and Reasons:

"Although the Legislative Assembly is in suspended animation and a popular government can be installed, having regard to the prevailing situation in the State, the continuance of the Proclamation beyond 5th October, 1984 may be necessary."

Sir, no effort has been made to explain what is the prevailing situation? One can even have all sorts of interpretations and meanings of the adjective word prevailing which precedes the situation. Even the Hon'ble Minister for Home Affairs, while introducing and while placing this Bill for consideration by this House has not thought it proper to explain this particular adjective in detail.

Sir, it has been the-claim of the Government that normalcy has re-.turned or we are just near normalcy. Then, why is it necessary to have this particular amendment and have this prolongation, much more so, a clause which restricts further the autonomy, where, the real popular rule can be

[Shri Shanti Patel] established or continued. Why this particular clause needs to be amended? The people's will cannot last, they cannot govern in the way they would like to.

^5ir, I asked Mr. Darbara Singh whom I hold in very high esteem, I do not know him personally, but certainly I have heard about him for many years as a freedom fighter and as to how he was running the Ministry or the Government as the Chief Minister particularly in comparison with the President's rule. I believe, he was not doing that bad as compared to the President's rule. Because after one year's rule we have to go again for another year, that itself is a reflection on the way in which the Government is being run there.

Sir, just now my procedessor spoke in the loudest possible voice, may be because of the presence of the Prime Minister in this House, that so many atrocities are being committed and lhat the Opposition is behaving in this way and that way. I do not want to cross swords with him because he was shouting without any point. But suppose the situation is bad and the terrorists are taking advantage of it, and canals are being breached and murders, assaults, atrocities, all these things are going on, it is very necessary to go into the genesis of the whole thing, instead of just trying to suppress with an iron hand the development which have unfortunately followed there. Sir, I am one of those who condemn the terrorists' activities. I have absolutely no hesitation what-soever in doing so. But the million dollar question is, is this the only answer? Is the army rule the answer to the prevailing situation there? It needs to be solved only politically. The aspirations of the Sikhs have to be properly understood. They have been a valiant people who have contributed towards the achievement of India's independence. Sir, in every walk of life in this country, we find a Sikh coontributing in his own Way.

This being so, we have to be considerate. They are part of the nation and they have to be treated as part of the nation. It is in this line that we have to approach the problem. There is an agitation going on for 2J years and still we do not find any end in sight, particularly in respect of the settlement of the basic issues that were raised then.

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Sir, whether the army rule should remain or not, or how long the army rule is to remain, is for the Primt Minister to decide because she was responsible for sending the army there. I have nothing to say about that because now a situation has been created where a dilemma exists whether to withdraw the army or not. But it is for her to resolve it. What I would like to say, while concluding, is, why not have the Assembly, which is kept in suspended animation, life without activity, really functioning with an elected Chief Minister. May be they find it difficult to find a Chief Minister, but I am sure they can resolve this particular issue. Maybe they can send Mr. Darbara Singh back to Punjab to handle these affairs. It is for them to decide. I am nobody to give them advice. But I would certainly like to say that with 65 out of 117 members at their disposal[^] at their command, it should not be difficult for them to do it. If the army is to remain and if action is to be taken against terrorists or some other elements, is it not possible to do it when a popular State Government is there? Is it possible only if President's rule is there? This way we are throttling democratic working. (Time bell rings) I will conclude in a minute.

Sir, I was listening carefully to the speech of my learned friend, Mr. Darbara Singh who spoke on every matter except on the amendment itself. Whatever that may be, now what is the remedy? Is the remedy the continuation of President's rule? That is the question that we are re-

uired to answer when w,e are considtring this particular Bill. That is tlie main thing, and that is where we are required to say "yes" or "not".

The Constitution

MR. DEPUTY CHAIRMAN; Please conclude.

DR. SHANTI G. PATEL; I want to say that when I was hearing my good friend, the leader of the AIADMK, I was reminded of the plight of a person who was riding a motor bicyclebecause two-wheelers are very common—when unfortunately one wheel broke away and he did not know in what direction he would go because the two wheels were going in different directions.

SHRI R. MOHANARANGAM: I was very accurate about which way I was travelling,

DR. SHANTI G. PATEL; He started by going in one direction and ended by going in another direction.

SHRI R. MOHANARANGAM: I have ended in the correct direction.

MR. DEPUTY CHAIRMAN: Please conclude now, Mr. Patel.

DR. SHANTI G. PATEL; I did not want to indulge in this but there was a reference made that there were persons in the Opposition who said that there were no weapons and no criminals in the Golden Temple. But is it not true that the IGP, Mr, Bhinder, who was sent there by your Government[^] said in so many words that there were no criminals in the Golden Temple complex and no weapons? He was the man to say it. Of course, they w.ere found later on. That is a different story. As I said, I am not one of those who support these activities...

MR. DEPUTY CHAIRMAN; Please conclude.

DR. SHANTI G. PATEL; Just a minute. My last submission is that religion should not be mixed with politics. I entirely agree with this. But I would like to know what the Prime Minister herself did when she

went to the gurdwara in a Punjabi dress and conceded the religious demands of the Sikhs? Now, this is not the way we should preach secularism and practise it in some different way.

Therefore, I would like to oppose this amendment but still plead with the Home Minister to withdraw this particular amendment and all the popular Government to run the State.

श्री ग्रश्विनी कुमार (बिहार): माननीय उपसभापति महोदय, पंजाब के ग्रंदर राष्ट्र-पति शासन एक वर्ष के लिए और वहाने की ग्रनमति मांगने के लिए ग्राज सरकार सदन के सामने आई है। वहां पर एक वर्ष का जो राष्ट्रपति शासन हो गया , उसकी क्या उपलब्धियां हैं ? हमारे वरिष्ठ मिल्रों ने वहां से बताया कि वहां क्या स्थिति है । उसके पूर्व वहां पर उसी दल का शासन था, जो ग्राज हमारे यहां सत्ता में है । सन् 1980 के बाद से वही शासन रहा है । वहां यह स्थिति क्यों उत्पन्न हुई क्या यह स्थिति रोकी नहीं जा सकती थी। यह कुछ प्रश्नवाचक चिहन हमारे सामने हैं।

म्राज उपसभापति महोदय पंजाव के लिए यह बिल लाया जा रहा है। तो जबिक वहां विधानसभा सौजद है, एम० एल० ए० को रोकेंहए हैं किसी समय ग्राप सरकार बना सकते हैं लगभग दस महीने बीत गए हैं एम० एल० ए० घम रहे हैं। तो भेरा एक निवेदन है कि वहां पर सरकार बनाए कांग्रेस । मेरे मिल ने कहा कि मुख्यमंत्री का ग्रगर झगड़ा है। में जानता हं। ग्रभी ग्रभी हमारे सदन से हमारे एक वरिष्ठ सदस्य को भेजा गया है उत्तर प्रदेश में मुख्यमंत्री बनाकर । प्रधानमंत्री के पास, कांग्रेस पार्टी के पास बहुत नेता हैं किसी को पंजाब भेजे और कहे कि वह संभाले ग्रीर सरकार चलाए परन्तु जिस प्रकार से यह लाया जा रहा

[श्री ग्रहिवनी कुमार]

है, यह ग्राने वाले समय के लिए देश के लिए कोई अच्छा प्रिसीप्टेंट नहीं है । जहां समस्या इससे ग्रधिक विकट थी, पिछले वर्ष ऐसी समस्या धासाम में थीं । बातचीत हो रही थी, ग्रसेम्बली भंग हो चुकी थी कुछ ही दिन रह गए थे। हमने कहा कि वहां एक साल की ग्रवधि बढ़ाई जाए। लेकिन वहां नहीं बढाई गई। परिणाम हुआ कि चुनाव का जो वहां मुख्य चुकाना पड़ा वह सबके सामने है, हजारों जाने गयीं जो कटता उत्पन्न हुई वह ग्राज तक समाप्त नहीं हुई है । उस कट्ता को समाप्त करने के लिए इनफिल्टेशन को समाप्त करने के लिए केन्द्रीय सरकार ने जो कदम उठाए हैं वे सब ग्रसफल रहे हैं टिब्नल ग्रसफल रहे हैं सब ग्रसफल रहे हैं । शायद पापुलर गवर्नमेंट चुनाव नहीं कराती तो ग्रच्छा होता । परन्त् ऐसा लगता है कि निर्णय देश हित के तराज पर नहीं तोले जा रहे हैं बल्कि पार्टी के तराज पर तीले जा रहे हैं। ब्रगर देश हित में होते ब्रगर हमें कंवीन्स करा सकते तो हमें इसमें कोई एतराज नहीं होता । जिस ढंग से दोनों प्रकार के समानांतर उदाहरण मैंने ग्रापके सामने रखें। तो हमारी समझ में नहीं ग्रा रहा वैसे बहुत सी बातें बताई गयीं, ढाई साल में वहां क्या हो गया ? ग्रामी को वहां जाना पड़ा ग्रीर ग्रामीं को जब जाना पड़ा तो जो घटनाएं हुई, उसको मैं दोहराता नहीं हं। इस बारे में मेरे मिलों ने बहुत कुछ कहा है। उसके बाद सबने स्वीकार किया है सारी पार्टियों ने स्वीकार किया है कि ग्रकाल तख्त के ध्वस्त हो जाने हरमंदिर साहब में रेना जाने पर सिख समाज के मन पर चंाट लगी है, सारे सिख समाज के मन पर चोट लगी है। चाहे वह किसी दल के हों, कहीं भी हों, किसी प्रदेश में हो इस बात को सभी ने स्वीकार किया है ग्रीर इस बात को

स्वीकार करते हुए प्रधानमंत्री ने कहा है कि ही लिंग टच दे रहे हैं। उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि अपना अनुभव मुझे लगता कि आज पंजाब में जाकर ही लिंग टच नहीं हो रहा, शायद धाव के ऊपर कोई मलहम लगाने के बजाए उसको साफ करने के लिए टिचर लगाया जा रहा है . . . (व्यवधान)

उपसभापति महोदय, मैं ग्रपनी बात कह रहा हूं जो ग्रपनी ग्रांख से देखकर म्रारहाहं। इन मित्रों नेतो ग्रपने-ग्रपने ग्रनुभव कहे हैं। वहां पर जो पुरानी परम्पराएं हैं सिख समाज की कारसेवा के वारे में ग्रीर जो ग्राज तक मरुद्वारा प्रबंधक कमेटी का एक्ट है, उसके अनुसार कार-सेवा गरुद्वारा प्रबंधक कमेटी के माध्यम से होनी चाहिए उसकी 56वीं धारा के ग्रनसार ग्रभी तक वह एक्ट मीजद है। सरकार ने उसे स्वीकार किया है। जिस दिन कंस्टीट्युशनल ग्रमेंडमेंट कर दिया जाए तो ठीक है। लेकिन धाज उनका सहयोग नहीं लिया जा रहा है और बहत दिनों से कहा गया कि हम बाबा खड़क सिंह से कराना चाहते थे। ग्राज बाबा संता सिंह जी ने कारसेवा द्यारंभ की । वह वहां के सदस्य है । परन्तु मैंने ग्रनभव किया कि ग्राज भी सिख समाज उस कारसेवा को ग्रपनी नहीं समझ रहा है वह इसको सरकारी सेवा समझ रहा है । मैं भी एक दिन हरमंदिर साहब के दर्शन करने गया । बहुत बड़ी लाईन लगी हुई थी गुरुद्वारे में जाने के लिए, दर्शन करने के लिए। उन लोगों से बात हई तो उन्होने कहा कि सबेरे पांच से सात बजे तक दर्शन कर सकते हैं बाकी दिन नहीं कर सकते हैं। बाकी दिन में श्रगर करना हो तो उनको कारसेवा में से होकर जाना पड़ता है।

उपसभापति महोदय, मैं आपके माध्यम से सदन से निवेदन करना करना चाहता हं कि जब मैं स्वयं हरमंदिर साहब में घम रहा था, ग्रकाल तख्त के पास घुम रहा था तो जो श्रद्धाल वहां या रहे थे एक-एक गोली से जहां-जहां चोट लगी थी, उसको हाथ फेर कर देख रहे ये भौर लग रहा या कि जैसे घाव उनके दिल में लगा हो, परेशान हो रहे थे कि यह क्या हो रहा है ...(व्यवधान) आप भो घाव लगा रहे हैं क्या मेरे को। मैं उतके घाव का वर्णन कर रहा हं ... (व्यवधान)

उपसमापति महोदय, में .माध्यम से ग्राने मित्रों से निवेदन करना चाइता हं कि उसमें मैने कौन सी गलत बात कही है ... (व्यवधान) ... मैंने ग्रन्ता ग्रन्भव कहा है मैंने गलत नहीं कहा है अनुभव कहने का अधिकार है ... (ज्यवधान) .. मैंने यह नहीं कहा कि अापने चाव लगाया है, यह बिल्कुल नहीं कहा है ... (ब्यवधान) ...

क्षी उपसमापति : समय बहुत कम है। ग्राप जल्दी खतम करें।

भी ग्रश्विनी कुमार : उसकें बाद जो वहां पर शासन के ग्रंदर सुधार लाना चाहते थे । पांडे साहब गए, पी० एस० भिंडर, तमारे केन्द्र के ग्रच्छे पदाधिकारी हैं, वेदहां भेजे गए । जब तक वहां शासन रहा उनका व्यक्तित्व हमारे शांति भाई ने कोड किया । भरन्त् आज कहा जा रहा है कि हमारी इंटेलीजेन्स फेल्योर हुई। बहत सारी मेरी व्यक्तिगत जानकारी है इंटेली जेन्स फेल्योर नहीं हुई । सब को पता था कि क्या हो रहा था। मैं एक-दो वर्णन कर देना चाहता हूं। जिस दिन 37 स्टेशन फुकें गए । ग्राम लोगों को पता या कि स्टेशन फुकें जाने वाले हैं। मेरे एक व्यक्तिगत मित्र गए हुए थे उनको बताया उनके घर के लोगों ने गांव के लोगों ने कि ग्राप यहां से चले जाइए,

स्टेशनों के ऊपर ग्रधिकार होने वाला है। इंटेलीजेन्स के ऊपर, जो हमारे शासन का प्रमुख ग्रंग है बहुत महत्वपूर्ण ग्रंग है, जो ग्रांख ग्रीर कान का काम करती है। जिसकी जुबान नहीं है, उस पर लांछन लगाकर अपने कामों को उस पर डालना उचित नहीं है ग्रीर जो वहां प्रशासन को स्धारने की बात की जा रही है...

श्री उपसमापति: ग्राप समाप्त करिए...

भी ग्रश्विनी कुमार : समाप्त कर रहा हं, सर । शासन को सुवारने के लिए कुछ नए अफसर लाए जा रहे हैं। परन्तु जो पूराने अफसर थे क्या किया उन्होने लगातार तीन वर्षों से बढ़ते गए यह, तो क्या किया गया ? ग्रगर नहीं किया गया, तो उसके याज सारे परिणामों को भूगतना पड़ रहा है हमें ग्रीर ग्राज ऐसे नियम ग्रा रहे हैं कि हम बाहर से ले जाएंगे। क्या उस समय बाहर से अनन्य प्रांतों से नहीं ग्राए जो पंजाबी थे, सिख वे क्या उनको गलत ढंग से नहीं बसाया गया ? उनको ले जाकर जो काम किया गया; क्या वह नहीं हमा ? माज जो कार सेवा हो रही है, मैं निवेदन करना चाहंगा ग्रापके माध्यम से कि एक चीज कोड करके कार सेवा के बारे में मैंने कहा, तो मेरे मित्र नाराज हो गए।

तो कार सेवा के बारे में एग्रर-चीफ मार्श्वल अर्जुन सिंह क्या कहते हैं ? वह मैं आपके सामने रख देना चाहता हं। उनसे दिनमान द्वारा पूछा गया कि -- "स्वर्ण मंदिर में में बाबा संता सिंह द्वारा की गई कार सेवा के बारे में आपकी क्या राय है?" एग्रर चीफ मार्शन ग्रर्जन सिहका जवाब है "सिखों--की बहुत-बहुत मान्यता है कि निहंग वाबा इंका की भहपर यह कार सेवा कर सिखों को प्राः एक बार अपमानित और ितरस्कृत कर रहे हैं। इस कार सेवा का प्रतिकल

(श्री ग्रिष्टिनी कुमार)

प्रभाव पड़ेगा ग्रीर सिखों के मन में उभरे जस्म भरने के बजाय नासूर बनेंगे।

निहंगों की संख्या कितनी है ? मुक्किल से एक हजार सिखों में एक निहंग होता है। उसे सिखों का नुमाइंदा तो नहीं कहा जा सकता । यह एक अवकाण प्राप्त सेना के जनरल की भाषा है।

इसलिए मैं आपके माध्यम से ग्रंत में सदन से अपील करूंगा कि पंजाब के अंदर जब तक भिंडरांवाले थे. तब तक भिडरांवाले टेरोरिस्ट थे। श्राज एक्शन के बाद भावना हिन्दू और सिख की ग्रेलग होती जा रही है ग्रापस में दूराव बढ़ रहा है। मैं आपके माध्यम से निवेदन करना चाहंगा कि सरकार इस प्रकार के कदम उठाए, जिससे यह भावना एक हो, दोनों अपने. श्रापको भारतमाताकी दो बांहें माने श्रीर आज जो दोंनों के बीच भेद उत्पन्न हो रहा है. दूर हो, एक बनकर हमारे उत्तर-पश्चिम की बाज बनकर सुदृढ़ खड़े हों। यही मैं द्याप से निवेदन करना चाहता हं ग्रीर यह जो बिल लाया गया है, इसका विरोध करता हं।

श्री जे० के० जैन (मध्य प्रदेश) : मेरा एक प्याइट श्राफ श्राइंग है।

श्री उपसमापति: ग्रभी वादव जी को बोलने दीजिए।

श्री जे के के जन : मुझे आप मीका वीजिए। मैं आघा मिनट लूंगा। आप मेरी बात सुन तो लीजिए। मेरा आप से निवेदन है कि पंजाब का मसला इतना गंभीर मसला है कि आप उन सदस्यों से निवेदन करें कि इस तरह से भड़काने वाली बातें वे न करें। यदि सचमुच में यह बात उन के सन में हो (व्यवधान) तो भी जिस प्रकार से उन्होंने झूठे आरोप लगाये हैं और

झूठी बातें कही हैं उन को आप रोकिये। हमें आशा थी कि आप उन को रोकेंगे। लेकिन आप ने उन को एक दफे भी नहीं रोका। इसलिये मेरा ऐसा निवेदन है। (स्थक्षान)

श्री उपसभापति : श्राप बैठिये । श्राप बैठिये । Let (ध्यवधान) nothing of what Mr. Jain says be recorded

SHRI J. K. JAIN: *

श्री हक्मदेव नारायण यादव (विहार): माननीय उपसभापति महोदय, सदन में जिस गंभीर विषय पर चर्चा हो रही है, मझे खशी है कि उस चर्चा को सुनने के लिये हमारी प्रधान मंत्री जी भी यहां बैठी हुई हैं ग्रीर जब प्रधान मंत्री जी खुद यहां बैठी हो, जो सरकार की प्रधान है ग्रीर देश के लोग जिन को नेता भी मानते हैं, उन को विश्वास है कि देश का विश्वास उन में है, तो उन के रहते हए किसी दूसरे आदमी को आवश्यकता नहीं है कि उन की ग्रोर से कोई जवाब दे। हमारे गृह मंत्री जी सक्षम हैं विद्वान हैं. विवेकशील हैं ग्रीर वह हर प्रश्न का उत्तर देने में सक्षम हैं अपीर जब वह बैठे हैं तो हम माननीय सदस्य से यह अपेक्षा नहीं करते कि वह हम लोगों को रोकें हम अपनी भावना को आप को नहीं सुनानें ग्राये हैं। हम सरकार के ग्रीर सरकार के प्रधान के सामने अपनी भावना रख रहे हैं। इस बात पर मुझे एक कहानी याद आती है कि किसी राजा के वहां एक सुग्गा या बहुत सुन्दर । राजा ने बडे प्यार से उस को पाल पोस कर रखा था। राजा ने कहा था कि उस तीतें के मरने की सूचना जो मुझे देगा उस को मैं फांसी खींच दूंगा । एक दिन संयोग था कि वह तोता मर गया ग्रीर जो उसे का पहरेदार या वह

^{*}Not recorded as ordered by that Chair,

सोचने लगा कि कैसे इस की सूचना राजा को दी जाय । वहां तो सूचना देने पर फांसी लगने की बात थी। इसलिये वह राजा के पास गया अपीर राजा ने पूछा कि कहो, तोते का क्या हाल है ? पहरेदार ने जवाब दिया कि महाराज, तोता तो ग्रपने पैर ऊपर उठाये हुए हैं । उस का मुह खुला पड़ा है ग्रीर वह न हिलता है ग्रीर न वह ड्लता है। राजा ने पूछा कि आखिर उस को हुआ क्या? पहरेदार ने जवाब दिया कि उसे हुआ कुछ नहीं है, लेकिन वह न बोलता है, न हिलता डुलता है, न बात करता है, न पानी चाहता है न दाना । राजा ने कहा कि क्या वह मर गया तो पहरेदार ने कहा कि यह तो हजर ही कह सकते हैं, मैं कैसे कहं। तो आज देश के सामने जो समस्या है, जो सवाल है उस के बारे में सच्चाई की बात हम अपने दिल से करते हैं। हम विरोधी पक्ष के जरूर हैं लेकिन विरोधी पक्ष में रहते हुए अगर हम ग्रपनी भावनात्रों को जिस दल के हाथ में सत्ता है, जिस दल के हाथ में प्रशासन है उस के सामने नहीं रखते, सच्चाई ग्रीर विश्वास के साथ नहीं रखते तो जनता को जो हम में विश्वात है वह नहीं रह जायगा और हम अपने कर्तव्य को पूरी तरह से अदा नहीं कर भावेंगे । हम ऐसा न कर के अपने विरोधी पक्ष के फर्ज को ग्रदा करने में चकोंगे फ्रीर इतके लिये इतिहास हमें कभी माफ नहीं करेगा कि विरोधी पक्ष में होने के बाद भी हम ने सरकार केसामने सच्चाई को नहीं स्खा। हो सकता है कि विरोधी पक्ष जो बार्ते ग्रापके सामने रखता है उस में गतती हो, वह मुचनायें गलत हों, लेकिन आप के पास तो सो ब्राई डो है, पोलिटिकल विंग है, अर्थ के पास में रा है, अर्थ के वास पुलिस है, ग्राप के पास सेता है,

ग्राप के पास पलटन है, लेकिन इन सब के बाद भी हम कहते हैं कि सरकार से सुनती है ग्रीर कान विरोधी पक्ष सरकार को ग्रांख से दिखाने का काम करता है। मैं चाहता हुं कि ग्राप केवल कान से सुनकर काम न करें, ग्राव ग्रांख से देखने का भी काम करें क्योंकि कान के बल पर चलोंगे तो चाहेंगे कुछ धौर हो जायेगा कुछ ग्रीर । हमारे दरवारा सिंह जी ग्रभी बोल रहे थे । वे बड़े पूराने सदस्य हैं । मुझे उन के प्रति बड़ी श्रद्धा ग्रीर सम्मान है । मैं उन को ध्यान से सुन रहा था जो कहानी वह सुना रहे थे, वह सुन रहा था। वह किस को सुना रहे थे? जिस समय पंजाब में ये सारी घटनायें हो रही थीं जब वहां लूट-पाट, चोरी, डकैती, धातंन व्यभिचार और बलात्कार का बोल बाला था उस समय प्रशासन दरवारा सिंह जी के हाथ में या । ग्राज नहीं तो कल इतिहास इस बात का जवाब चाहेगा, वह जवाब न दें तो न दें, सदन में न दें, हम से छिपा कर रखें लेकिन किसी न किसी दिन तो इतिहास के पन्नों से सच्चाई निकल कर सामने ग्रायेगी । माननीय दरबारासिंह जी उन श्रातंक-वादियों से निपटना चाहते थे तो इनको रोकने वाले कौन से हाथ थे ? इनको रोकने वाली ताकतें कहां थीं ? जब हरमिन्दर के ग्रन्दर, ग्रमतसर के ग्रहारे के ग्रन्दर, स्वर्णमंदिर के ग्रन्दर बम, वन्द्रक पिस्तील ग्रीर हथियार जाते थे, माननीय दरवारा सिंह जी से मैं पूछना चाहता हं कि इनको रोकने वाली कौन सी ताकतें थीं, इन मजबूत हाथीं को रोकता कौन था ? क्यों नहीं उन हथियारों को अन्दर जाने से रोका जाता था ? जिस समय सारा काम वहां हो रहा था, उस समय माननीय दरवारा सिंह जी इस्तीफा दे करके भारत सरकार

[श्री हुक्मदेव नारायण यादव]

को कह सकते थे कि मेरे रहते हुए भी पंजाब की समस्या का समाधान नहीं हो सकता, इसलिए मैं इस्तीफा दे रहा हूं भीर भारत सरकार से कहता हूं कि वह अपने हाथ में शासन ले ले, सेना के हाथ में शासन दे दे । इन दोनों में से कोई बात नहीं हुई । बताइये अपराधी कीन था ? या तो आप अक्षम थे तो स्वयं हट जाते, अगर आप सक्षम थे तो केन्द्रीय सरकार की मदद से वहां उन ताकतों से निपटते, आपको पूरा मौका था । मुझे विश्वास है कि दरवारासिंह भी अपनी स्वतंत्र इच्छा के अनुसार उन आतंकवादियों से निपटना चाहते थे परन्तुं कोई गुप्त हाथ रोक रहा था ।

दूसरी बात मैं यह कहना चाहता हुं, जो कि हमारे माननीय सदस्य ने उठाई, कि अगर आपको विश्वास हैं कि संतासिंह के पीछे सम्पूर्ण सिख समुदाय का विश्वास है ग्रौर सिख समुदाय संतासिंह को मान रहा है, तो सन्ता. सिंह के हाथ में पंजाब का शासन दे दीजिए । क्यों ग्राप घबराते हैं, उन्हें सुपुर्व कर दीजिए । लेकिन भ्राप ऐसा नहीं करगें । उपसभापति जी, देश तब बिगड़ता है जब सत्य के खिलाफ ग्रसत्य को खड़ा किया जाता है। पंजाब उसी दिन जला था जिस दिन सत्य के मुकाबले में असत्य खड़ा हो रहा था। आज देश की मान्यतायें बदल गई हैं। जहां बंद्रक का कारखाना बनाने वाला ब्रह्मचारी कहलाता है, जो खुन करे, लह बहावे वह सन्त कहलाता है और जो औरतों का शील हरण करे वह इस देश में सदाचारी कहलाता है । सारी उपाधियां उनको मिलती रहती हैं । मैं प्रार्थना करता हूं कि ग्रगर देश में ग्राज ऐसी स्थिति पैदा हुई है तो उसके लिए अपराधी कौन है ? मैं फिर ग्रापसे

निवेदन करना चाहता हूं कि माननीय चौघरी चरण सिंह, झटल बिहारी वाज-पेयी वो ऐसे नेता हैं जिन्होंने शुरू में ही कहा था कि पंजाब की समस्या से निपटो । गुरू में ही कहा था कि वहां सेना भेजो । लेकिन इस सरकार ने कहा कि स्वर्ण मंदिर में पलटन को नहीं भेजेंगे । ग्राज भी हम मानते हैं कि चाहे मुसलमानों की मस्जिद हो, चाहे हिन्दुओं के मंदिर हों, ग्रगर वहां ग्रपराधी हैं तो सेना को उसमें जाने का हक है। कानुन की व्यवस्था ग्रौर संविधान के ऊपर कोई भी नहीं है चाहे वह मंदिर हो या गुरुद्वारा हो या मस्जिद हो। लेकिन ग्रापको किसने रोका था? जिस दिन हम कह रहे थे कि वहां सेना भेजो आप कहते थे कि हम गुरुद्वारे में सेना को नहीं जाने देंगे । ग्रास्त्रिय स्रापने सेना को वहां जाने दिया । म्राप जो भी चाहें विरोधियों के प्रति म्रारोप लगा दो, लेकिन सब कुछ कुकर्म ग्रापकी ग्रांखों के सामने होते रहे, ग्रापने सेना अब भेजी है, भेजिए और ताकत से उनके साथ निपटिये । लेकिन इस संविधान में संशोधन करके जो ग्राप यह कहना चाहते हैं कि एक साल नहीं, दो साल, दो नहीं चार साल, चार नहीं 5 साल केन्द्र के हाथ में पूरी ताकत दो, संपूर्ण सत्ता दो तो याद रहे कि भारत जो एक संघ राज्य केरूप में काम कर रहा है, विभिन्न धर्मों, विभिन्न संप्रदायों, विभिन्न विचारों, विभिन्न जातियों ग्रीर क्षेत्रों के लोगों का जो समन्वय करके बना है, वह नष्ट हो जाएगा। राष्ट्रीय ग्रान्दोलन के दौरान हमारे विभिन्न संप्रदाय के लोगों ने, नेताओं ने वैठकर, सोचकर लोगों से वायदा किया था उसको भंग करेंगे तो देश की एकता टूटेंगी जिसकी जिम्मेदारी ग्रापके ऊपर आएगी । मैं सत्तारुढ़ दल से, प्रधान मंत्री जी से प्रार्थना करता हूं कि हम पर

जितनी जिम्मेदारी है उससे ज्यादा जिम्मेदारी प्रापके ऊपर है क्योंकि राष्ट्रीय स्वतंत्रता संग्राम में देश को श्राजादी दिलाने के लिए ग्रापके पूर्वजों ने भी बिलदान किया है, भ्रापके दादा जी ने. श्रापके पिता जी ने भी वलिदान किया था । भारत की एकता, भारत की **ग्र**खंडता के लिए जो इतिहास उन्होंने बनाया, धगर यह देश टुटेगा तो दनिया हंसेगी कि पंडित नेहरू ने देश को श्राजादी दिलाने के लिए और एक रखने के लिए ऐतिहासक कार्य किया, उनकी बेटी ने देश को तोड़ तोड़ कर, ट्कडे-टुकड़े कर दिया । इतिहास ग्रापको धाफ नहीं करेगा, नहीं करेगा, नहीं करेगा।

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Deputy Chairman, Sir, this is a limited amendment including a Proviso to Article 356. According to the wording of the Proviso, it is limited only to the promulgation issued by the President in October, 1983 and it looks as if it will expire on 5th October, 1985. That is how I understand the limited purpose of this amendment. Although I would not like to go into the philosophy or the politics behind Article 356, I would say that it is a very sensitive article concerning Centre-State relations. So, we should not frequently play with such an article.

In this case also, I would ask the Home Minister; the Prime Minister and rny Congress friends to examine whether this amendment will help them to create confidence in the minds of the people, whether Sikhs or Hindus, in Punjab and whether the Government has come forward with the healing touch that the Prime Minister offered or whether this amendment will only strengthen the hands of those who are interested in continuing tension and uncertainty in that State. This is how it should be examined. My party feels that it will

not be helpful and so I have to oppose this amendment.

Whatever it is, the Army action was by and large welcomed by all. Whatever might have been our criticism about the circumstances and conditions which led to the Army action, on the question of Army action itself there was full support in the country The Army also deserves all praise for the way in which they handled, although some innocent lives had to be sacrificed. That sacrifice might have been necessary so that innocent lives may not be lost at the hands of the terrorists in future. One thing was clear from the Army action and it is that the Golden Temple had been functioning as a parallel government with a parallel Army of terrorists well trained by the deserters from the Indian Army and some foreigners. That means that there have been two governments. Even earlier, when Shri Darbara Singh was the Chief Minister, there have been two governments, one led by Bhindranwale inside the Golden Temple and the other in Chandigarh led by Sardar Darbara Singh. Instead of taking action against the parallel government-I do not wish to embarrass Sardar Darbara Singh—he was victimised.

SHRI DARBARA SINGH: We sacrificed.

SHRI M- KALYANASUNDARAM: You sacrificed. I appreciate your sacrifice. You sacrificed your Chief Ministership in the hope that it will ease the situation. Did it happen? In the same way, will this happen? By passing this amendment or by moving another Resolution in the light of this amendment to extend for one more year, will normalcy be restored in the State and will the people have the healing touch which was offered after the Army action? That is my question.

I was listening to my friend whom I respect very much. Will Shri Darbara Singh come out with some

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(Shri M. Kaiyanasundaram) suggestions for giving confidence to the people and restoring normalcy ia the State? After the Army action, the most urgent thing is to rebuild the Akal Takht, the place of worship respected by all $Sikh_3$ and even Hindus to it_a original glory and grandeur. That i_s the urgent thing. That also hag become a matter of controversy now. Regarding the Kar Seva who is to the Kar Seva? It looks there are people who are not interested in re-building the Akal Takht speedily, and they want to delay it. Any attempt either directly or indirectly to delay the reconstruction of the Akal Takht and restoring it to its original position will be very harmful and not in the interests of the Sikhs themselves. So, how to resolve this question? We should do it in a united way. All the Sikhs must unite. Why? Even the Hindus must join their hands. Sikhism ia the one religion which allows any human being with a headdress to enter the Gurudwaras and do service there. So. that is a very urgent matter and the Government should appear that it is impartial and that it is not taking sides. They should approach all sections and tr_v to rebuild the Akal Takht in a united way speedily. This is one of my suggestions. (Time bell rings).

Then, Sir, what about the demands? Should they also wait for a settlement? Should they have to wait till all the leaders of the SGPC who are in jail on various charges or some other leaders of the Akali Dal, who may be in jail, are released? About that there is no possibility, so far as I could Ree- Because, I am not in a position to demand that the Army should be withdrawn from the entire Punjab, looking at what happened yesterday, and who has hijacked and what, is the solution they have given? Who are the persons responsible for hijacking and which are the countries to which they are going with confidence? These thing, must remind the nation, must warn the nation and

all sections of the people, and all tha political parties which are interested in the unity, independence and security of the country that the danger ig not yet over. That apart, the question is how to win the masses of Sikhs? It is not that all the Sikhs are Akalis. There are Sikhs following the Congress Party. There are Sikhs following the Leftist party. There ara Hindug who are interested in solving this problem. The question is how to win their confidence, and restore normalcy. But there are some Congress-men, unfortunately I have to say, who are not interested in it. There are Congress-men who have given evil advice in the past. The Prime Minister should beware of them. In the White Paper I find in your secret talks you had taken the Congress M.P. by the name... (Time bell rings).

MR. DEPUTY CHAIRMAN: Please conclude now, Mr. Kaiyanasundaram.

SHRI M. KALYANASUNDARAM: Sir, I will finish just in one or two minutes more. It is an important point. I am the only one who has to speak on all these things. Therefore, Sir, please allow me. What happened to him? What was the advice he was giving you in the past? As soon as the Army action was taken, he was the first man who resigned his party -membership and the membership of Parliament to show that he is opposed to it. Did he serve the cause of Sikhism? Did he serve your party? Did he serve the cause of Indian unity? Such are the elements who are egging you on to do wrong thingg and you have to pay for it. This is what our Congressmen should beware of. When I say new Congressmen, please do not get offended because many of you are new. You do not even know the traditions of the Congress. There are even some glorious Sikhs who have shown that they can be good Congressmen. There are glorious Sikhs who have shown that they can be good nationalists. There

are also some good Sikhs who have shown that they can be good Communists and good Sikhs also. That is Sikhism So, you have been misled. (Time bell rings). That is why. I say please go into the demands also Do not wait for them. About Chandigarh, make an announcement. Who should advise you? Now the Prime Minister can take a bold decision on her own. I do not suggest that she should consult our parties. About Chandigarh, do it on your own: about water dispute, do it on your own; about borders, do it on your own. Go to Sikhs; go to Hindus, rouse them jointly and take ali those who are with you. Don't think Congressmen alone can do it Take all these people who stand for stability of the country, who stand for unity of the nation and for restoration of normalcy as speedily as possibi in the border State of Punjab. This is my humble sugget<

SHRI MURASOLI MARAN (Tamil Nadu): Mr. Deputy Chairman, I rise to oppose this Bill because I feel the objectives of the Bill can be achieved without this Constitutional amendment. Sir, Constitution is the basic law of the Iand. Generally, we should not change it as we change $_0u_{\rm r}$ dress. Sir, just like Gavaskar is accumulating runs in test matches, we are accumulating amendments in the Constitution, and this is the fiftieth amendment; we have scored half a century of amendments. Unfortunately, our position is not like Marshal to stop them.

Sir, this has become a political game ni the ruling party to go on amending the Constitution even when there is no necessity for it. If there is any genuine difficulty or a real impediment, just like the impediment for Land Reform_c Act, I agree, we should amend the Constitution immediately, as in the case of the Forty-eighth amendment where we had the consent of the entire House.

Sir, there 'is a protection under the Constitution that President's rule

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should not be extended ior more tftan a year. Really it is a protection gained by the States, by the people, that is why, it has been incorporated in the Constitution. And the Union Government cannot deny the an elected Government, and within a year, the Union Government has to make arrangements for democratically elected government to be stalled. That is the imperative of the Constitution. Now you are setting up a bad precedent I am sorry to say this ij going to open floodgates of similar amendments in future. after, if President's rule is imposed in a State, there need not be a limit of one year alone, and the Constitution will be so amended that it will be extended for many moie That is why I am vears. opposing thi_s Constitution amendment There are certain other ways also example, here the Assembly had not been dismissed; this is being kept under suspended animation. I do not know why the hon. Minister of Home Affairs is not reviving the Assembly. It seems, the Government has no long-term policy or strategy towards Punjab, except army action. It seems, to them the amendment in the Constitution is easier than reviving the Assembly I have a feeling that what Mr. Subramanian, Adviser to Punjab, is doing, can be done by Mr Darbara Singh also. In fact, he can do it better than what a retired bureaucrat is dobg; whereas the Chief Minister has been sent to Rajya Sabha probably he is waiting i_n the queue to become Cabinet Minister. You do not trust your own party legislators and leaders That i_s the problem now.

The reason given for this amendment is "Having regard to the prevailing situation in the State.... We a¹! know the situation in the State. But m_v question to hon. Home Minister is: Are $going \hspace{0.5cm} t_0 \hspace{0.5cm} have \hspace{0.5cm} Parliamentary \hspace{0.5cm} elections$ in Punjab along with other States. I 1 am afraid, because they have brought

[Shri Murasoli Muran] in this amendment, they may not have Parliamentary elections in Punjab. I deprecate the move because it will be a bad precedent. Parliament is going t_0 be flooded with amendments of this kind.

What is needed, as the Prime Minister said, is the administration of real healing touch. The task of the army was to flush out terrorists. It has, I think, almost been achieved. Now they are doing only policing duly. Continuing rule by the army is not good either for the nation or for the army itself. What we require now is, as our brother, Mr. Kaiyanasundaram said, a confidence-building dialogue. But whom do you talk to? I would, therefore, request the Home Minister, if you want to restore normalcy, you sbouild release those Akali leaders and call them to the conference table. Sir, my brother., my friend and the leader of the AIDMK, Mr. Mohanarangam, went to the top of the Himalayas, condemned article 356 and jumped down without a parachute. When I asked him about this, he replied that he landed without any injury. I am very happy about it.

SHRI R. MOHANARANGAM: landed smoothly.

MURASOLI MARAN: Sir. during 1977 and 1980 nine State Assemblies were dissolved and the President's rule was clamped there. It was unique in the sense the Constitution provides that even without the report of the Governor it can be done. It is not good. In 1977 Mr. Charan Singh sent letters to the State Governments in the form of The show cause notices. Supreme Court had held that because then had lost the confidence of the people because the people in those States had voted for one party in the Assembly and for another party in Parliament so it could be constituted as that these Governments could not be run In accordance with the provisions of the Constitution. Based on the theory J that the people had withdrawn their

consent what Janata did in 1977 was followed by the Congress(I) in 1980.

SHRI R. MOHANARANGAM: I entirely agree with him. What happened when Anna DMK party came to power after defeating Congress as well as DMK in 1980. I could have very well appreciated, Mr. Maran, if the DMK Members had resigned from the Parliament seats.

SHRI MURASOLI MARAN; What can we do? The Supreme Court judgment may be wrong, and is wrong but what to do, this is the law of the land. So, according to that law laid down by the Supreme Court even in the next general elections if another party comes into power here, the Governments of the Congress and its allied parties in the States can be dismissed.

Even if Shri Mohanarangam 'becomes the Prime Minister tomorrow, he will be tempted to use article 356. That is why we want its total repeal. I want to say for the information of the House and Mr. Mohanarangam that when article 356 was discussed here, myself alongwith Mr. P. Ramamurty and Mr. Bhupesh Gupta, we moved an amendment to delete article 356 from the Constitution. At that time the AIDMK opposed the amendment and voted against it, that is what I want to say. , I am sorry, Mr. Mohanarangam was not there at that time. So, instead of amending the Constitution, I would request the hon. Minister to restore the Assembly reposing confidence on his legislators. At the same time, I would like to have an assurance from the hon. Minister that this would not be treated as a precedent. (Interruptions).

SHRI R. MOHANARANGAM: One minute, Sir. Mr. Mohanan is a very clever man. I do not want to become the Prime Minister of the country. Let him not create a misunderstanding between myself and the Prime Minister.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Just one point. This is for the information

of this House that the All India Anna DMK has moved an amendment in Lok Sabha Ior deleting article 356.

SHRI DIPEN GHOSH (West Bengal): Here you are supporting.

SHRI R. MOHANARANGAM: We are not supporting article 300. Considering the situation In Punjab it is better to extend the rule.

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Mr. Deputy Chairman, Sir. I only rise to oppose this amendment because of the two things. You are aware that the fc >mers of the Constitution were very much alergic to this provision because they feared that this provision of article 356 gave enormous power to an individual. On the report of the Governor tha President can promulgate and take the power ol Ihe State. The pith and substance of the federal structure of the Constitution was to allow the State Governments to function independently, not tbat because of mere subjective satisfaction of the President or the Governor the State Government should be dismissed. That is why we are fighting against the use of this article from the very beginning, from the days of emergency. Now. Sir, I again come to the point. I will not enter into the merits of what happened in Punjab and who is the baby of whom, who

was Bhindranwale and why 4 P.M. after giving birth to the

baby, now they are dis-owning the baby. Now he has been liquidated: 1 am not entering into this. I straightway put the question to the hon. Minister. Art. 356(5) lays down categorically that the period may be extended where two conditions are fulfilled. The first thine; is that the Assembly is in suspended animation. There are one and a half months still left. Instead of eroding the Constitution, the Government can form a popular Government in Punjab. It will enhance their image and it will also save the Constitution. That is why I am straightaway putting this question to hon. Minister. Unless it has become void, unless these condi-

tions are fulfilled, the Government has no right, the Parliament has no right to extend the period from one year to two years, because the spirit of the whole article is that six months can be extended to one year and in any ease by not more than six months. Even there is a stringent provision that if the House of People is not in session, as soon as it meets, within thirty days it will be revoked unless approved by the House. So the whole spirit of the Constitution is that no undue advantage should be taken under this article. And this is very much against the pith and substance of the Constitution. The Constitution snould not be amended in this fashion. Already fifty-third amendment is being placed before House. There maybe some consequential amendments, but this is not a consequential amendment. This is a fundamental change in the Constitution and it is prohibited by the clause itself. If provisions of Art. 356(5) are not satisfied, no amendment should be made. This amendment becomes void, becomes invalid, becomes illegal. It also erodes the federal structure, the federally of the Constitution which the framers of the Constitution never envisaged.

With these words, I only appeal to 11: ! hon. Minister, there is still time, let them form the Government. I do not say whose fault it is. But let them have a trial and let the hon. Minister withdraw this Bill. At least let him create history so that there is no rape of the Constitution. Further let them form the Government. He should not try to make an amendment in an unconstitutional way.

SHRI PUTTAPAGA RADHA-KRISHNA (Andhra Pradesh): Mr. Poouty Chairman, Sir, though this Bill provides for incorporation of a proviso under clause (5) of Art. 356 of the Constitution, it requires discussion of Art. 356 also. The very existence of this article is against the spirit of the Constitution. Article 1 of the Constitution says that India is a Union

(Shri Puttapaga Radhakrishna) of States. It means if there are States in existence, then only India is there. Without States, there is no India; there is no Union. So the spirit of Art. 356 is detrimental to the spirit of Art. 1. Hence this is not at all required for the present.

Article 356 provides extraordinary and abnormal powers to the Central Government to use them against the Governments which they do not like. At the time of framing the Constitution, the ethical standards of the generation were very high. Keeping that in view, they might have framed this article. Now the ethical standards of persons in power have come down and they have begun to use these powers in the name of the President of India against those Governments in the States which are opposed to the party in power at the Centre. That is why this article 356 totally deserves to be repealed.

Coming to the proposed proviso to the article, a very peculiar state of affairs is there in Punjab. There has been President's rule in that State for the last eleven months and, at the same time, the Assembly is there and it is under suspension. If the Assembly is in a position to form and give a popular Government to the State, the Assembly can be revived; otherwise it can be dissolved. If the Assembly is dissolved, fresh elections can be ordered if circumstances in the State allow it. Otherwise, there is a provision in the present provision of the Constitution itself not to hold elections and to extend President's rule. Since the party in power at the Centre is having majority in the Assembly of Punjab State, they are not preferring to dissolve the Assembly and they want to keep the Assembly under suspension and, at the same time, they want extraordinary powers under the Constitution for ruling the State. The Congress(I) Party alone will be responsible for this.

The Army operations in that State have aggravated the situation and the

people in Punjab are very much injured. This Bill will further injure and hurt the sentiments of the Sikhs who are a proud people of the nation, who are heroes of the nation. Guns were used against people who were ready to lay down their lives for the cause of the nation. That is why this Bill is absolutely unnecessary.

I would request the hon. Home Minister to withdraw- this Bill and to come forward with a legislation to repeal article 356 itself. Hence, I oppose this Bill.

SHRIMATI KANAK MUKHERJEE (West Bengal): Sir, I am on a point of order. Before the hon. Minister starts replying, I want to put a question to him. As far back as 22nd July, I wrote him a letter seeking clarification about a news item in the 'Amrit Bazar Patrika' of 200 women reportedly being rescued by the Army in naked condition from the Golden Temple complex at Amritsar during their operation to fluish out extremists. ... (Interruptions)!...

MR. DEPUTY CHAIRMAN: You have drawn the attention of the hon Minister. That is all.

SHRIMATI KANAK MUKHERJEE: No, no. Let me finish my question. I saw the hon. Home Minister in his chamber in Parliament House and he said he would reply to me in detail after investigation, but I have not yet received any reply. Congress women in West Bengal started an agitation on this an(i they resorted to courting arrest also... (Interruptions) . ..So I want the hon. Home Minister to give his clear reply on this issue on the floor of Parliament so that we can take a right step... (Interruptions) . . .1 went and saw him in his chamber. The women's wing of Congress (I) started an agitation. We want to be clear about this.

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI P. V. NARASIMHA RAO: Sir, I do not recall having promised the hon. Member that I would give her a reply on the floor of this House, on this occasion. She wanted a certain clarification. We are looking into it and I shall send the clarification to her. There is no question of escaping from it because it is her right to ask and it is my duty to send whatever information she wants. But I don't think there is any tie-up between this debate and what she asked me. (Interruptions).

Sir, I would like to submit to the House that the reply to this debate is very simple; I shall not take much time because I don't have to. This is article 356 of the not a debate on Constitution, its desirability, its undesirability, whether it should be there or it should not be there. It is there. It is also, in my humble opinion, not a debate on the substantive amendment of article 356, although there is no other way of describing it. We are describing it as an amendment of the Constitution. There is no other way It is in effect and of calling it. essence an amendment which intends to postpone the applicability of article 356(5) to a particular situation in a particular State at a given time. This It may be, technically is what it is. speaking, an amendment to the Constitution. It does not conform to these classical parameters. But I again submit that there is no other way of bringing this about.

Hon. Members were very solicitous about installing of a Congress (I) Government in Punjab. I would like to assure them that I have no intention of telling Parliament that there will be no Government, no popular Government, in Punjab. What I would like to submit is, there is a deadline here, and that is the 6th of October. I would certainly like to have a Congress Government in Punjab before 6th October. But I do not want this particular date, the 6th of October, hanging on my head as the Damocles' Sword. If

it happens on the 10th of October, there will be a vacuum, and" no one can tell me what to do. So, I do not just want to run against time, run against the calendar, against the clock to do something before the 6th of October, Otherwise, the world will come to On end from the Constitutional point of view. So, this is the contingency I want to avoid, by bringing this Amendment. T may not need it—I have said so—but I may. So, both possibilities are there.

For one year during the President's rule what has happened is well known. For nine-and-a-half months, ten months, what has happened is well known. At the end of that, action was taken. That action has bee_n debated here, discussed threadbare. Then., for the last two-and-ahalf months certain cleaning up is going on. Hon. Members have waxed eloquent about failures, failures of the administration, failure, of intelligence, failures of all kinds. Allowing for a lot of exaggeration in what they said, it cannot be denied that there have been certain lapses here and there. As a result of them, this action, the very extraordinary step, had to be taken. There can be no denying that.

Now the question is, before a popular Government is installed, there are certain steps to be taken by way of cleaning up the administration, the administration of Punjab. I am not in agreement with those who think that that administration was assentially bad or inherently bad or that it has collapsed completely. There had crept into it certain weaknesses. Now these weaknesses have to be removed. It has to be put on its feet again, it has to be put on the rails again. That process has started; it is under way. Normalcy is coming. But, at least I would not claim that complete normalcy has returned already. I mean, this is quite clear to anyone who has been following the events from day to day. But it is also equally

[Shri P. V Narsimha Rao]

;Iear that we are not in June, 1984, we are not in the beginning of July, 1984, we are not in May, 1984. There is an enormous change, and this change will have to be continued, will have to be speeded up. An j again I would lie to say here that you cannot speed up these things overnight, and the administration is not a brick and mortar thing. It depends on thousands and thousands cf individuals, human beings, their propensities their weaknesses, their strength. And'all this has to be woven into a mechanism-woven into a beehive of activity. Now, if that activity has ,gone somewhere wrong-we know it has gone wrong you cannot change the beehive Irom A to Z. Therefore, this activity, these steps, are being taken. While this process is on, we may need a little more time beyond 6th October and that is why this Bill, this Amendment has been brought in by way of abundant caution so that we would not push ourselves into something which we would not like consciously. We may feel that some more time is needed. Actually we may also find no more time available. Then that kind of untenable situation-just that kind of difficult situation we should not face. It is from that point of view, that this Bill is before the House.

SHRI M. S. GURUPADASWAMY (Karnataka!: Is it your contention that the popular Government would be an obstacle to the restoration of normalcy there?

SHRI P. V. NARASIMHA RAO: It is not my contention.

SHRI M. 3. GURUPADASWAMY: Then, it becomes a routine there...

SHRI P. V. NARASIMHA RAO: You don't expect me to say that. I am saying that there is going to be a popular Government. I would like to install a popular Government. Mr. Mohanarangam, for instance said that he supports the amendment in spite

of the fact that his own party Government became a target of this Article 356 once. Now, my party Government has become target of this 356 any number of times, including Mr. Darbara Singh's. So, it is not a question of that party or this party. 356 applies under certain circumstances which ha,-e been laid down in 356; any time they exist, 356 comes into operation. I want a popular Government to come there. I would certainly like to have it. But what I said was: I may or may not be able to install a popular Government to my satisfaction before the 6th of October. This is the constriction. This is the time frame.

SHRI M. KALYANASUNDARAM (Tamil Nadu>: At that time, the Ministry can be dismissed. We wiH get one more year and that would have been easier.

SHRI P. V. NARASIMHA RAO: Mr. Kaiyanasundaram, I thought that this point would not come in this House, but it has come. He wants me to install Congress-I Government for two days in a hurry and dismiss it on the third day and again bring, the State under one year's President's rule. I have said that that is not my idea of running the Constitution or working the Constitution.

SHRI M. KALYANASUNDARAM: What you have done that in Andhra Pradesh.

SHRI P. V. NARASIMHA RAO: Mr. Kaiyanasundaram, you and I should go to Hyderabad by the same flight. We will have two hours to discuss. Let us not discuss Andhra here. I promise a full discussion between you

Sir, this ig a limited point. This is a limited question. We are only overcoming this limited question, nothing more, nothing less. Thank you very much

MR, DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes: 163. Noes: 32.

Ayes—163

Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam

Ali, Shri Syed Rahmat

Allahabadi, Shri Hashim Raza Abidi

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Ansari, Shri Hayat Ulla

Arif, Shri Mohammed Usman

Arun Singh, Shri Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basavaraju, Shri M.

Basheer, Shri T.

Basumatari, Shri Dharanidhar

Bharadwaj, Shri Ramchandra

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Nana Kishore

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Bhuyan, Shri Gaya Chand

Birla. Shri Krishna Kumar

Chandrasekhar, Shrimati Maragatham

Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chavan, Shrimati Premilabai Daji-

saheb

Chowdhury, Ram Sewak

Dalwai, Shri Husen

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Omem

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao

Narayanarao

Dharmavir, Shri

Dhusiya, Shri Sohan Lal

D'Souza, Dr. Joseph Leon

Ganesan, Shri V. C.

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandhu

Handique, Shri Bijoy Krishna

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Haq, Shri (Molana) Asrarul

Haridas, Shri C.

Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Shri J. K.

Jani, Shri Jagadish

Jayalalitha, Miss

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Miss Kumudben M.

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Kesri, Shri Sitaram

Khan, Shri F. M.

Khan, Shri Khurshed Alam

Khaparde, Miss Saroj

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Krishna Mohan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lall

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, Shri Lokesh Chandra, Dr.

Maddanna, Shri M.

Mahida, Shri' Harisinh Bhagubava

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri, Dhuleshwar

Mehta, Shri Chimanbhai

Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra, Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas

Moopanar, Shri G. K.

Mukherjee, Shri Pranab

Naik, Shri \G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Panda, Shri Akshay

Pandey. Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ram Bhagat

Patel, Shri Ram Puja_n

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Pattnaik, Shri Sunil Kumar

Prajapati, Shri Pravin Kumar

Prasad, Shri K. L. N.

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajagopal, Shri M,

Rajangam, Shri N.

Ramachandran, Shri M. S.

Ramakrishnan, Shri R.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof, B. Ramachandra

Rao, Shri R. Samtaasiva

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsinghbhai

Pataliyabhai

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri Adinarayana

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri Anand

Sharma, Shri A. P.

Shukla, Shri. Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Vishwanath Pratap

Singly Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukul, Shri P. N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swu, Shri Scato

Tariang, Shri Jerlie E.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasad

Valiullah, Shri Raoof

Varadaraj, Shri G.

Verma, Shri Shrikant

The House divided.

Bill 1984

Vikal. Shri Ram Chandra

Yadav, Shri Ramanand

Noes—32

Ashwani Kumar, Shri

Barman, Shri Debendra Nath

Bhattacharjee, Shri Nepaldev

Bhattacharya, Shrimati Ila

Chatterjee, Shri Nirmal

Dhabe, Shri S. W.

Ghosh, Shri Dipen

Goswami, Shri Biswa

Gurupadaswamy, Shrj M. S.

Imti, Shri T. Aliba

Joseph, Shri O. J.

Kaiyanasundaram, Shri M.

Khandelwal, Shri Pyarelal

Lakshmanna, Prof. C.

Mahabir Prasad, Dr.

Maran, Shri Murasoli

Master, Shri K. Chathunni

Matto, Shri Ghulam Rasool

Mazumder, Shri Ramkrishna

Mohanan, Shri K.

Mohunta, Shri Sushil Chand

Mukherjee, Shrimati Kanak

Patel, Dr. Shanti G.

Paul, Shri Makhan

Pradhan, Shri Badri Narayan

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Scindia, Shrimati Vijaya Raje

Sen, Shri Sukomal

Suraj Prasad, Shri

Verma, Shri Virendra

Yadav, Shri Hukmdeo Narayan

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds oi the Members present and voting.

MR. DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

The Question is:

"That Clause 2 stand part oj the Bill."

MR. DEPUTY CHAIRMAN:

Ayes-163

Ayes 163

Noes , 32

Akarte, Shri Jagannath Sitaram

Aladi Aruna, Shri alias V. Aruna-

chalam

Ali, Shri Syed Rahmat

Allahabadi, Shri Hashim Raza Abidi

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Ansari, Shri Hayat Ulla

Arif, Shri Mohammed Usman

Arun Singh, Shri

Banamali Babu, Shri

Bansal, Shrj Pawan Kumar

Basavaraju, Shri M.

Basheer, Shri T.

Basumatari, Shri Dharanidhar

Bharadwaj, Shri Ramchandra

Bhardwaj, shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Nand Kishore

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Bhuyan, Shri Gaya Chand

Birla, Shri Krishna Kumar

Chandrasekhar, Shrimati Maragatham

Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chavan, Shrimati Premilabai Daji-

saheb

Chowdhury, Ram Sewak

Dalwai, Shri Husen

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Omem

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao Naraya-

narao

Dharmavir, Shri

Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Gane:iak, Shri V. C.

Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandhu Handque, Shrj Bijoy Krishna Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Haq, Slfi (Molana) Asrarul

Haridas, Shri C. Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul Jacob, S iri M. M.

Jadhsv, Shri Vithalrao Madhavrao

Jain, Shri J. K. Jani, Shri Jagadish Jayalalitha, Miss John, Shri Valampuri

Joshi, Shri Krishna Nand Joshi, Mis_s Kumudben M. Joshi, Shrimati Sudha Vijay

Kadhf,rsVia, Shri M. Kalita, Shri Bhubaneswar

Kamble, Prof. N. M. Kar, Shri Ghulam Rasool

Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khan, Shri F. M

Khan, &hri Khurshed Alam

Khaparde, Miss Saroj

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L. Krishna Mohan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lall

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, shri Lokesh Chandra, Dr. Maddanna, Shri M.

Mahida, Shri Harisinh Bhagubava

Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar Mitra, Shri Sankar Prasad Mittal, Shri Sat Paul Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas Moopanar, Shri G. K. Mukherjee, Shri Pranab Naik, Shri G. Swamy Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay

Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Paswcin, Shri Ram Bhagat Patel, Shri Ram Pujan

Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri

Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam,, Shri N. Ramaol.andran, Shri M. S. Ramakrishnan, shri R.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V".

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

R.io, Shri R, Sambaswa

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsingbhai Pata-

liyabhai

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri Adinarayana

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri Anand

Sharma, Shri A. P.

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati Pratiba

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukul, Shri P. N.

Sultan, Shrimati Maimocna

Sultan Singh, Shri

Swu, Shri Scato

Tariang, shri Jerlie E.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasad

Valiullah, Shri Raoof

Varadaraj, Shri G.

Verma, Shri Shrikant

Vikal, Shri Ram Chandra

Yadav, Shri Ramanand

Noes—32

Ashwani Kumar, Shri

Barman, Shri Debendra Nath •

Bhattacharjee, Shri Nepaldev

Bhattacharya, Shrimati Il_a

Chatterjee, Shri Nirmal

Dhabe, Shri S. W.

Ghosh, Shri Dipen

Goswami, Shri Biswa

Gurupadaswamy, Shri M. S.

Imti, Shri T. Aliba

Joseph, Shri O. J.

Kaiyanasundaram, Shri M.

Khandelwal, Shri Pyarelal

Lakshmanna, Prof. C.

Mahabir Prasad, Dr.

Maran, Shri Murasoli

Master, Shri K. Chathunni

Matto, Shri Ghulam Rasool

Mazumder, Shri Ramkrishna

Mohanan, Shri K.

Mohunta, Shri Sushil Chand.

Mukherjee, Shrimati Kanak

Patel, Dr. Shanti G.

Paul, Shri Makhan

Pradhan, Shri Badri Narayan

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Scindia, Shrimati Vijaya Raje

Sen, Shri Sukomal

Suraj Prasad, Shri

Verma, Shri Virendra

Yadav, Shri Hukmdeo Narayan

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: The Ouestion is—

"That Clause I, the Enacting Formula and the Title stand part of the Bill."

The House divided.

151 The Constitution

MR. DEPUTY CHAIRMAN:

Ayes 163 Noes 32

Ayes-163

Akarte, Shri Jagannath Sitaram

Aladi Aruna, Shri alias V. Arunacha-

lam

Ali, Shri Syed Rahmat

Allahabadi, Shri Hashim Raza Abidi

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Ansari, Shri Hayat Ulla

Arif, Shri Mohammed Usman

Arun Singh, Shri

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basavaraju, Shri M.

Basheer, Shri T.

Basumatari, Shri Dharanidhar

Bharadwaj, Shri Ramchandra

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Nand Kishore

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Bhuyan, Shri Gaya Chand

Birla, Shri Krishna Kumar

Chandrasekhar, Shrimati Maragatham

Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chavan, Shrimati Premilabai Daji-

saheb

Chowdhury, Ram Sewak

Dalwai, Shri Husen

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Omem

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao

Narayanarao

Dharmavir, Shri

Dhusiya, Shri Sohan Lal

D'Souza, Dr. Joseph Leon

Ganesan, Shri V. C.

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandhu

Handique, Shri Bijov Krishna

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Haq, Shri (Molana) Asrarul

Haridas, Shri C.

Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Shri J. K.

Jani, Shri Jagadish

Jayalalitha, Miss

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Miss Kumudben M.

Joshi, Shrimati Sudha Vijay

Kadharsha, ShrI M.

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Kesri, Shri Sitaram

Khan, Shri F. M.

Khan, Shri Khurshed Alam

Khaparde, Miss Saroj

Kidwai. Dr. Mohd. Hashim

Kollur, Shri M. L.

Krishna MoHan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lall

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, Shri

Lokesh Chandra, Dr.

Maddanna, Shri M.

Mahida, ShrI Harisinh Bhagubava

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri Dhuleshwar

Mehta,. Shri Chimanbhai

Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra, Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas

Moopanar, Shri G. K.

Mukherjee, Shri Pranab

Naik, Shri G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Panda, Shri Akshay

Pandey, Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ra_m Bhagat *

Patel, Shri Ram Pujan

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Pattnaik, Shri Sunil Kumar

Prajapati, Shri Pravin Kumar

Prasad, Shri K. L. N.

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajagopal, Shri M.

Rajangam, Shri N.

Ramachandran, Shri M. S.

Ramakrishnan, Shri R.

Ramamurthy, Shri K.

Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsingbhai

Pataliyabhai

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri Adinarayana

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri Anand

Sharma, Shri A. P.

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati. Pratibha

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukul, Shri P. N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swu, Shri Scato

Tariang, Shri Jerlie E.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasa<j

Valiullah, Shri Raoof

Varadaraj, Shri G.

Verma, Shri Shrikant

Vikal, Shri Ram Chandra

The question was proposed.

Naes—32

Ashwani Kumar, Shri Barman, Shri Debendra Nath Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila Chatterjee, Shri Nirmal Dhabe, Shri S. W.

Ghosh, Shri Dipen

Goswami, Shri Biswa

Gurupadaswamy, Shri M. S.

Imti, Shri T. Aliba

Joseph, Shri O. J.

Kaiyanasundaram, Shri M.

Khandelwal, Shri Pyarelal

Lakshmanna, Prof. C.

Mahabir Prasad, Dr.

Maran, Shri Murasoli

Master, Shri K. Chathunni

Matto, Shri Ghulam Rasool

Mazumder, Shri Ramkrishna

Mohanan, Shri K.

Mohunta, Shri Sushil Chand

Mukherjee, Shrimati Kanak

Patel, Dr. Shanti G.

Paul, Shri Makhan

Pradhan, Shri Badri Narayan

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Scindia, Shrimati Vijaya R

Sen, Shri Sukomal

Suraj Prasad, Shri

Verma, Shri Virendra

Yadav, Shri Hukmdeo Narayan

The motion was carried by a majority of the total membership of the House and by a majority of not less than tico-th\rds of the Members present and voting.

Clause 1, the Enacting, Formula and the Title were added to the Bill.

SHRT P. V. NARASIMHA RAO: Sir, I move:

"That the Bill be passed."

SHRi GHULAM RASOOL MATTO (Jammu and Kashmir); Sir I wish to raise a Constitutional point for the consideration of the Hon'ble Minister.

. Article 356(4) of the Constitution reads thus;

A Proclamation so approved shall, unless revoked, cease to operate on the expiration of a period of six months from the date of issue of the Proclamation:

Provided that if and so often as - a resolution approving the continuance in force of such a clamation is passed by both Houses of Parliament, Prothe clamation shall, unless revoked. continue in force for a further period of six months from this date on which under would otherwise have ceased to operate, but no such Proclamation shall in any case remain in force for more than three years.

This is a directive to the effect that if and when the Goovernment has to extend the period, it cannot do so for more than six months. Even if you want to extend it for three years, tlie period has to be bifurcated into six months at a time. This is very clear

from this provision of the Constitution. The maximum period is three years. But the point is when exten-

sion is to he granted, the period for which it can be granted under c'ause is for six months. After that, they can do it again for another six months till three years. Otherwise this is challengable under the law. I would, therefore, request the Hon'ble Minister to confine this to a period of six months and not for one year. This is very important and I would request him once again to consult his legal experts on this issue.

SHRI P. V. NARASIMHA RAO: The resolution will be for six months.

Kidwai, Dr. Mohd. Hashim

Kureel, Shri Piare Lall Urf Piare

Kushnoor, Shri Veershetty Mogulappa

Krishna Mohan, Shri B.

Lall Talib Unnavi

Laxmi Narain, Shri

Kollur, Shri M. L.

Dalwai, Shri Husen

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Omem

Deshmukh, Shri Shankarrao

Desai, Shri Jagesh

Narayanarao

Lokesh Chandra, Dr. Maddanna, Shri M.

Mahida, Shri Harisinh Bhagubava

Mahto, Shri Bandhu Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakrishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra, Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas

Moopanar, Shri G. K.

Mukherjee, Shrj Pranab

Naik, Shri G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Panda, Shri Akshay

Pandey, Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ram Bhagat

Patel, Shri Ram Pujan

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Pattnaik, Shri Sunil Kumar

Prajapati, Shri Pravin Kumar

Prasad, Shri K. L. N.

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajagopal, Shri M.

Rajangam, Shri N.

Ramachandran, Shri M. S.

Ramakrishnan, Shri R.

Ramamurthy, Shri K.

Ramananthan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsingbhai

Pataliyabhai

Razi, Shri Syed Sibtey

Reddy, Shri Adinarayana

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Roy, Shri Deba Prasad

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P. Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri Anand

Sharma, Shri A. P.

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukul, Shri P. N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swu, Shri Scato

Tariang, Shri Jerlie E.

Thakur, Shri Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasad

Valiullah, Shri Raoof

Varadaraj, Shri G. Verma, Shri Shrikant Vikal, Shri Ram Ghandra Yadav, Shri Ramanand

Noes—3a

Ashwani Kumar, Shri Barman, Shri Debendra Nath Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila Chatterjee, Shri Nirmal Dhabe, Shri S. W. Ghosh, Shri Dipe_n Goswami, Shri Biswa

Gurupadaswamy, Shri M. S.

Imti, Shri T. Aliba Joseph, Shri 0. J. Kaiyanasundaram, Shri M. Khandelwal, Shri Pyarelal Lakshmanna, Prof. C. Mahabir Prasad, Dr. Maran, Shri Murasoli Master, Shri K. Chathunni Matto, Shri Ghulam Rasool Mazumder, Shri Ramkrishna Mohanan, Shri K. Mohunta, Shri Sushil Chand Mukherjee, Shrimati Kanak Patel, Dr. Shanti G. Paul, Shri Makhan Pradhan, Shri Badri Narayan Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri Verma, Shri Virendra

The motion was carried by a majority of the total membership of the House and by a majority of not less than ttoo-thirds of the Members present and voting.

Yadav, Shri Hukmdeo Narayan

MR. DEPUTY CHAIRMAN: Now we move on to the next Constitution 1067 RS—6:

(Amendment) Bill. Yes, the Home Minister, please. (Interruptions). Order, please. (Interruptions). Those who want to go out, may go silently, please. Yes, the Home Minister now.

THE MINISTER OF HOME AFFAIRS (SHRI P. V. NARASIMHA RAO): Sir, if you permit, w_e can take up the Constitution (Fifty-first Amendment) Bill and the Constitution (Fifty-third Amendment) Bill together because they relate to the tribals in Tripura, etc. and to more or less the same thing.

MR. DEPUTY CHAIRMAN; There is, a suggestion and the House may agree to taking up both the Fifty-first and Fifty-Third Amendment Bills together. I think we can take them up together and the voting will be separate. I hope the honourable Members will agree.

SOME HON. MEMBERS: Yes.

MR. DEPUTY CHAIRMAN: Yes. We are taking them up together. The voting will be separate.

I. THE CONSTITUTION (FIFTY-FIRST) AMENDMENT BILL, 1984

H. THE CONSTITUTION (FIFTY-THIRD) AMENDMENT BILL, 1984

THE MINISTER OF HOME AFFAIRS (SHRI P. V. NARASIMHA RAO): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Sir, presently, the Sixth Schedule applies to tribal areas in Assam, Meghalaya and Mizoram which were parts of originally undivided has given a certain This Schedule measure of self-government to tribals in these areas and engenders feeling of confidence among the tribals. The Autonomous District Councils functioning under the Sixth